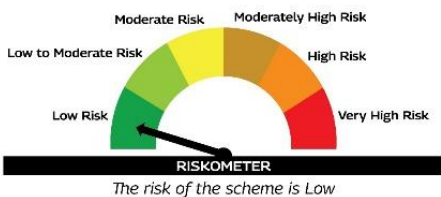


## SCHEME INFORMATION DOCUMENT

### SECTION I

## MAHINDRA MANULIFE OVERNIGHT FUND

(An open ended debt scheme investing in overnight securities. A relatively low interest rate risk and relatively low credit risk.)

| This product is suitable for investors who are seeking*                                                                                                                                                                                                  | Scheme Riskometer <sup>#</sup>                                                      | Benchmark Riskometer <sup>#</sup> :                                                                                                                          |
|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------------------------------------------------|--------------------------------------------------------------------------------------------------------------------------------------------------------------|
| <ul style="list-style-type: none"> <li>To generate reasonable returns with high level of safety and convenience of liquidity over short term;</li> <li>To invest in debt and money market instruments having maturity of upto 1 business day.</li> </ul> |  | <p>As per AMFI Tier 1 Benchmark i.e. CRISIL Liquid Overnight Index</p>  |

\* Investors should consult their financial advisers if in doubt about whether the product is suitable for them.

<sup>#</sup> The Risk-o-Meter specified above is based on the Scheme portfolio/Benchmark data, as on October 31, 2025. For latest risk-o-meter(s), investors are requested to refer periodical portfolio disclosure(s) available on the website of the Fund viz. [www.mahindramanulife.com](http://www.mahindramanulife.com)

| Potential Risk Class Matrix |                          |                    |                           |
|-----------------------------|--------------------------|--------------------|---------------------------|
| Credit Risk →               | Relatively Low (Class A) | Moderate (Class B) | Relatively High (Class C) |
| Interest Rate Risk ↓        |                          |                    |                           |
| Relatively Low (Class I)    | A-I                      |                    |                           |
| Moderate (Class II)         |                          |                    |                           |
| Relatively High (Class III) |                          |                    |                           |

**Continuous offer for Units at NAV based prices:**

|                                           |                                                                                                                                   |
|-------------------------------------------|-----------------------------------------------------------------------------------------------------------------------------------|
| <b>Name of Mutual Fund</b>                | Mahindra Manulife Mutual Fund                                                                                                     |
| <b>Name of Asset Management Company</b>   | Mahindra Manulife Investment Management Private Limited                                                                           |
| <b>Name of Trustee Company</b>            | Mahindra Manulife Trustee Private Limited                                                                                         |
| <b>Addresses, Website of the Entities</b> | <b>Registered Office:</b> 4 <sup>th</sup> Floor, A-wing, Mahindra Towers, Dr. G M Bhosale Marg, P K Kurne chowk, Mumbai – 400018. |

|  |                                                                                                                                                                                                                                                            |
|--|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
|  | <b>Corporate Office:</b> Unit No. 204, 2nd Floor, Amiti Building,<br>Piramal Agastya Corporate Park, LBS Road, Kamani Junction,<br>Kurla (West) Mumbai – 400070.<br><b>Website:</b> <a href="http://www.mahindramanulife.com">www.mahindramanulife.com</a> |
|--|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|

**The particulars of the Scheme have been prepared in accordance with the Securities and Exchange Board of India (Mutual Funds) Regulations 1996, (herein after referred to as SEBI (MF) Regulations or the Regulations) as amended till date, and circulars issued thereunder filed with SEBI, along with a Due Diligence Certificate from the Asset Management Company (AMC). The units being offered for public subscription have not been approved or recommended by SEBI nor has SEBI certified the accuracy or adequacy of the Scheme Information Document.**

The Scheme Information Document sets forth concisely the information about the scheme that a prospective investor ought to know before investing. Before investing, investors should also ascertain about any further changes to this Scheme Information Document after the date of this Document from the Mutual Fund / Investor Service Centres / Website / Distributors or Brokers.

**The investors / unitholders are advised to refer to the Statement of Additional Information (SAI) for details of Mahindra Manulife Mutual Fund, Standard Risk Factors, Special Considerations, Tax and Legal issues and general information on [www.mahindramanulife.com](http://www.mahindramanulife.com)**

**SAI is incorporated by reference (is legally a part of the Scheme Information Document). For a free copy of the current SAI, please contact your nearest Investor Service Centre or log on to our website.**

**The Scheme Information Document (Section I and II) should be read in conjunction with the SAI and not in isolation.**

This Scheme Information Document is dated November 24, 2025.

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## PART I HIGHLIGHTS / SUMMARY OF THE SCHEME

| Sr. No. | Title                                 | Description                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            |
|---------|---------------------------------------|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| I.      | <b>Name of the scheme</b>             | Mahindra Manulife Overnight Fund                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       |
| II.     | <b>Category of the Scheme</b>         | Overnight Fund                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                         |
| III.    | <b>Scheme type</b>                    | An open ended debt scheme investing in overnight securities. A relatively low interest rate risk and relatively low credit risk.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       |
| IV.     | <b>Scheme Code</b>                    | MAHM/O/D /ONF/19/02/0011                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               |
| V.      | <b>Investment Objective</b>           | The primary objective of the Scheme is to seek to generate returns commensurate with low risk and providing high level of liquidity, through investments made primarily in overnight securities having maturity of 1 business day including TREPS (Tri-Party Repo) and Reverse Repo. However, there is no assurance or guarantee that the investment objective of the scheme will be achieved.                                                                                                                                                                                                                                                         |
| VI.     | <b>Liquidity</b>                      | <p>The Scheme offers Units for Subscription and Redemption at NAV based prices on all Business Days on an ongoing basis.</p> <p>Under normal circumstances, the AMC shall dispatch the redemption proceeds within 3 working days from date of receipt of redemption request from the unitholder/ investor.</p> <p>However, pursuant to Clause 14.1.3 of SEBI Master Circular, AMFI vide its communication no. AMFI/35P/MEM-COR/74/2022-23 dated January 16, 2023 has provided certain exceptional circumstances wherein the additional timelines shall be applicable (please refer Statement of Additional Information “SAI” for further details.)</p> |
| VII.    | <b>Benchmark (Total Return Index)</b> | <p>CRISIL Liquid Overnight Index (First Tier Benchmark)</p> <p><b>Justification of Benchmark</b></p> <p>CRISIL Liquid Overnight Index is designed to track the performance of money market portfolio with a 100% allocation to overnight instruments. The Scheme intends to invest predominantly in overnight debt and money market instruments which are mainly captured by benchmark index and hence the index is an appropriate benchmark for the Scheme.</p>                                                                                                                                                                                       |
| VIII.   | <b>NAV Disclosure</b>                 | <p>The AMC will calculate and disclose the NAVs on all the Calendar Days. The AMC shall update the NAVs on its website (<a href="http://www.mahindramanulife.com">www.mahindramanulife.com</a>) and of the Association of Mutual Funds in India - AMFI (<a href="http://www.amfiindia.com">www.amfiindia.com</a>) before 11.00 p.m. on every Business Day.</p> <p>For further details on NAV Disclosure, kindly refer Section II of the SID.</p>                                                                                                                                                                                                       |
| IX.     | <b>Applicable timelines</b>           | <p>• <b>Dispatch of Redemption proceeds:</b> The redemption proceeds shall be dispatched to the unitholders within 3 working days from the date of receipt of redemption application, complete / in good order in all respects. However, pursuant to Clause 14.1.3 of SEBI Master Circular AMFI vide its communication no. AMFI/35P/MEM-COR/74/2022-23 dated January 16, 2023 has provided certain exceptional circumstances wherein the additional timelines shall be applicable (please refer Statement of Additional Information “SAI” for further details.)</p>                                                                                    |

|                               |                                                                                                                                                                                                                | <ul style="list-style-type: none"><li>• <b>Dispatch of Income Distribution cum Capital Withdrawal (IDCW) proceeds:</b> The payment of IDCW proceeds shall be made within 7 working days from the record date.</li></ul>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                        |                                 |                   |                |              |                                                                                          |                                |             |                                                                                          |                |                                                                                                                                                                                                                |                       |                   |             |                  |                               |       |                                                                                                   |                                 |
|-------------------------------|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------|-------------------|----------------|--------------|------------------------------------------------------------------------------------------|--------------------------------|-------------|------------------------------------------------------------------------------------------|----------------|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------|-------------------|-------------|------------------|-------------------------------|-------|---------------------------------------------------------------------------------------------------|---------------------------------|
| X.                            | <p><b>Plans and Options</b></p> <p>Plans/Options and sub options under the Scheme</p>                                                                                                                          | <p>The Scheme offers three plans viz. Regular Plan, Direct Plan and Unclaimed Plan with a common portfolio and separate NAVs:</p> <table><tr><th>PLAN</th><th>OPTIONS AVAILABLE</th><th>DEFAULT OPTION</th></tr><tr><td>Regular Plan</td><td>1. Growth Option<br/>2. Income Distribution cum Capital Withdrawal Option / IDCW Option.:</td><td rowspan="3"><b>Default Option – Growth</b></td></tr><tr><td>Direct Plan</td><td>1. Growth Option<br/>2. Income Distribution cum Capital Withdrawal Option / IDCW Option.:</td></tr><tr><td>Unclaimed Plan</td><td>(a)Unclaimed Redemption / Income Distribution cum Capital Withdrawal (IDCW) Option Upto 3 years; and<br/><br/>(b)Unclaimed Redemption / Income Distribution cum Capital Withdrawal (IDCW) Option Beyond 3 years.</td></tr></table> <p>The Unclaimed Plan shall not be available for subscription / investments by the investors. Only the unclaimed amounts i.e. unclaimed redemption / IDCW amounts of the schemes of Mutual Fund shall be invested under this plan.</p> <p>The Unclaimed Plan shall have two options, viz., (a) Unclaimed Redemption / Income Distribution cum Capital Withdrawal (IDCW) Option Upto 3 years; and (b) Unclaimed Redemption / Income Distribution cum Capital Withdrawal (IDCW) Option Beyond 3 years.</p> <p>In case of Unclaimed Plan, any new unclaimed amounts of the schemes of Mutual Fund, will be invested in the ‘Unclaimed Redemption / Income Distribution cum Capital Withdrawal (IDCW) Option Upto 3 years’ option and upon completion of three years from the date of allotment of units under this option, all units will be switched to the ‘Unclaimed Redemption / Income Distribution cum Capital Withdrawal Option (IDCW) Beyond 3 years’ option of the Unclaimed Plan.</p> <p>Note: Pursuant to the Clause 14.3.1 of SEBI Master Circular, the unclaimed amounts can be deployed in the Unclaimed Plan of the Scheme only if the Scheme is placed in A-I cell (Relatively Low Interest Rate Risk and Relatively Low Credit Risk) of Potential Risk Class Matrix as per Clause 17.5 of SEBI Master Circular.</p> <p>IDCW Option has the following sub-option / facility:</p> <table><tr><th>Sub-Option / Facility</th><th>Frequency of IDCW</th><th>Record Date</th><th>Quantum of IDCW*</th></tr><tr><td>Daily (Reinvestment of Income</td><td>Daily</td><td>All days for which NAV is published on <a href="http://www.amfiindia.com">www.amfiindia.com</a> /</td><td>Entire distributable surplus as</td></tr></table> | PLAN                            | OPTIONS AVAILABLE | DEFAULT OPTION | Regular Plan | 1. Growth Option<br>2. Income Distribution cum Capital Withdrawal Option / IDCW Option.: | <b>Default Option – Growth</b> | Direct Plan | 1. Growth Option<br>2. Income Distribution cum Capital Withdrawal Option / IDCW Option.: | Unclaimed Plan | (a)Unclaimed Redemption / Income Distribution cum Capital Withdrawal (IDCW) Option Upto 3 years; and<br><br>(b)Unclaimed Redemption / Income Distribution cum Capital Withdrawal (IDCW) Option Beyond 3 years. | Sub-Option / Facility | Frequency of IDCW | Record Date | Quantum of IDCW* | Daily (Reinvestment of Income | Daily | All days for which NAV is published on <a href="http://www.amfiindia.com">www.amfiindia.com</a> / | Entire distributable surplus as |
| PLAN                          | OPTIONS AVAILABLE                                                                                                                                                                                              | DEFAULT OPTION                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 |                                 |                   |                |              |                                                                                          |                                |             |                                                                                          |                |                                                                                                                                                                                                                |                       |                   |             |                  |                               |       |                                                                                                   |                                 |
| Regular Plan                  | 1. Growth Option<br>2. Income Distribution cum Capital Withdrawal Option / IDCW Option.:                                                                                                                       | <b>Default Option – Growth</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 |                                 |                   |                |              |                                                                                          |                                |             |                                                                                          |                |                                                                                                                                                                                                                |                       |                   |             |                  |                               |       |                                                                                                   |                                 |
| Direct Plan                   | 1. Growth Option<br>2. Income Distribution cum Capital Withdrawal Option / IDCW Option.:                                                                                                                       |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                |                                 |                   |                |              |                                                                                          |                                |             |                                                                                          |                |                                                                                                                                                                                                                |                       |                   |             |                  |                               |       |                                                                                                   |                                 |
| Unclaimed Plan                | (a)Unclaimed Redemption / Income Distribution cum Capital Withdrawal (IDCW) Option Upto 3 years; and<br><br>(b)Unclaimed Redemption / Income Distribution cum Capital Withdrawal (IDCW) Option Beyond 3 years. |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                |                                 |                   |                |              |                                                                                          |                                |             |                                                                                          |                |                                                                                                                                                                                                                |                       |                   |             |                  |                               |       |                                                                                                   |                                 |
| Sub-Option / Facility         | Frequency of IDCW                                                                                                                                                                                              | Record Date                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    | Quantum of IDCW*                |                   |                |              |                                                                                          |                                |             |                                                                                          |                |                                                                                                                                                                                                                |                       |                   |             |                  |                               |       |                                                                                                   |                                 |
| Daily (Reinvestment of Income | Daily                                                                                                                                                                                                          | All days for which NAV is published on <a href="http://www.amfiindia.com">www.amfiindia.com</a> /                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                              | Entire distributable surplus as |                   |                |              |                                                                                          |                                |             |                                                                                          |                |                                                                                                                                                                                                                |                       |                   |             |                  |                               |       |                                                                                                   |                                 |

|       |                                              |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       |  |
|-------|----------------------------------------------|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--|
|       |                                              | <p>Distribution cum Capital Withdrawal / IDCW Reinvestment facility )</p> <p><a href="http://www.mahindramanulife.com">www.mahindramanulife.com</a> websites</p> <p>available on the record date, to the extent of increase in Net Asset Value on the record date over the Net Asset Value on the previous record date (Ex NAV)</p> <p>* Or such other quantum of IDCW as may be decided by the Dividend Distribution Committee (comprising of the officials of the AMC including CEO) constituted under the Policy.</p> <p>The Trustee / AMC reserves the right to change the record date from time to time.</p> <p>After distribution of IDCW on the record date, the NAV of the IDCW sub-option(s) falls to the extent of net IDCW and other statutory levy, as applicable. No IDCW distribution will be done if the distributable surplus at plan/option of the Scheme is less than Rs. 100/-.</p> <p>For detailed disclosure on default plans and options, kindly refer SAI.</p> |  |
| XI.   | Load structure                               | <p><b>Exit Load – Nil</b></p> <p>There shall be no exit load (if any) on units issued under the Unclaimed Plan.</p> <p>For more details on Load Structure, refer to the paragraph ‘Load Structure’ in Part III of Section I.</p>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      |  |
| XII.  | Minimum Application Amount/ Switch in amount | <p><b>During NFO:</b> Not Applicable</p> <p><b>On continuous basis:</b></p> <p><b>Minimum Application Amount:</b> Rs. 1,000 and in multiples of Re. 1/- thereafter*</p> <p>*Not Applicable in case of Unclaimed Plan.</p> <p><b>Note:</b> The requirements w.r.t minimum application amount will not be applicable for investment(s) made in the Scheme, pursuant to the Clause 6.10 of the SEBI Master Circular on ‘Alignment of interest of Designated Employees of Asset Management Companies (AMCs) with the Unitholders of the Mutual Fund Schemes’.</p>                                                                                                                                                                                                                                                                                                                                                                                                                         |  |
| XIII. | Minimum Additional Purchase Amount           | <p>Rs. 1,000 and in multiples of Re. 1/- thereafter*</p> <p>*Not Applicable in case of Unclaimed Plan.</p>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            |  |
| XIV.  | Minimum Redemption/switch out amount         | <p>Rs. 1,000/- or 1 unit or account balance, whichever is lower in respect of each Option*</p> <p>*Not Applicable in case of Unclaimed Plan.</p>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      |  |

|               |                                                                                                                             |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             |
|---------------|-----------------------------------------------------------------------------------------------------------------------------|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
|               |                                                                                                                             | <p><b>Note:</b> The requirements w.r.t minimum redemption amount will not be applicable for investment(s) made in the Scheme, pursuant to Clause 6.10 of SEBI Master Circular on ‘Alignment of interest of Key Employees (‘Designated Employees’) of Asset Management Companies (AMCs) with the Unitholders of the Mutual Fund Schemes’.</p> <p>The requirements w.r.t minimum redemption units or account balance shall not be applicable for Units held in Demat mode.</p>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                |
| <b>XV.</b>    | <p><b>New Fund Offer Period</b><br/>This is the period during which a new scheme sells its units to the investors.</p>      | The New Fund Offer of the Scheme opened and closed on July 23, 2019. The units under the Scheme were allotted on the same day i.e. July 23, 2019.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           |
| <b>XVI.</b>   | <p><b>New Fund Offer Price:</b><br/>This is the price per unit that the investors have to pay to invest during the NFO.</p> | Not Applicable                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                              |
| <b>XVII.</b>  | <b>Stock Lending/ Short Selling</b>                                                                                         | The Scheme shall not engage in Short Selling and Securities Lending and Borrowing.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          |
| <b>XVIII.</b> | <b>How to Apply and other details</b>                                                                                       | <p>New investors can purchase units of the Scheme by using an application form, whereas, existing Unit holders may use a transaction slip or application form. Application forms or transaction slips will be available at the Investor Service Centres (ISCs)/ Official Points of Acceptance of transactions during Business Hours on Business Days. The same can also be downloaded from the website of the Mutual Fund viz. <a href="http://www.mahindramanulife.com">www.mahindramanulife.com</a>. For details on updated list of ISCs / Official Points of Acceptance, investors may log on to ‘Contact Us’ section on our website <a href="http://www.mahindramanulife.com">www.mahindramanulife.com</a>.</p> <p>Investors may also undertake transactions viz. purchase / redemption / switch through the AMC’s online transaction portal available on its website viz., <a href="http://www.mahindramanulife.com">www.mahindramanulife.com</a> and such other online/electronic modes / sources as communicated by the AMC from time to time. Further, the investors may also submit transactions in electronic modes offered by specified banks, financial institutions, distributors etc., with whom the AMC has entered or may enter into specific arrangements including through secured internet sites operated by CAMS.</p> <p>The duly completed application form/transaction slip as the case maybe, can be submitted at the designated ISCs / Official Points of Acceptance and will be subject to verification.</p> <p>Please <a href="https://www.mahindramanulife.com/downloads#MANDATORY-DISCLOSURES--Offer-Document-Related-Disclosures">https://www.mahindramanulife.com/downloads#MANDATORY-DISCLOSURES--Offer-Document-Related-Disclosures</a> for details for list of official points of acceptance of AMC and RTA or refer the back cover page.</p> <p>For further detail, refer Section II.</p> |

|      |                                                                               |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   |
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| XIX. | <b>Investor services</b>                                                      | <p>1. For any General enquiries / service requests and/or queries kindly contact the Toll Free No. – 1800-419-6244 or email <a href="mailto:mfinvestors@mahindramanulife.com">mfinvestors@mahindramanulife.com</a></p> <p>2. For any complaints including complaints with respect to any terms and conditions of/investments in this Scheme, the investors are advised to address a suitable communication to the AMC and marked to the attention of Investor Relations Officer – Ms. Pooja Deherkar at 022 - 66327900 and <a href="mailto:mfinvestors@mahindramanulife.com">mfinvestors@mahindramanulife.com</a>. Written communications may also be forwarded to Mahindra Manulife Investment Management Private Limited. at Unit No. 204, 2<sup>nd</sup> Floor, Amiti Building, Piramal Agastya Corporate Park Corporate Park, LBS Road, Kamani Junction, Kurla (West) 400070.</p>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             |
| XX.  | <b>Special product/facility available during the NFO and on ongoing basis</b> | <p><b>During the NFO – Not Applicable</b></p> <p><b>Ongoing basis -</b></p> <p><b>(I) Systematic Transfer Plan (STP):</b></p> <p>This facility enables the Unit holder to transfer fixed amount periodically from one scheme of the Mutual Fund (“Transferor Scheme”) to another (“Transferee Scheme”) by redeeming units of the Transferor Scheme at the Applicable NAV, subject to Exit Load, if any and investing the same amount in Transferee Scheme at the Applicable NAV, on a recurrent basis for a specified period at specified frequency as per the investor’s STP mandate. Investors may register for STP using a prescribed enrollment form or register through online modes.</p> <p><b>a. Capital Appreciation Systematic Transfer Plan (CASTP):</b></p> <p>“Capital Appreciation Systematic Transfer Plan (CASTP)” is a facility wherein unit holder(s) of "Transferor Scheme(s)" and in “Growth Option” of the Fund can opt to automatically invest regularly the capital appreciation amount, subject to a minimum capital appreciation amount of Rs 500 into the "Transferee Scheme(s)" of the Fund which is/are available for investment at that time. Investors may register for CASTP using a prescribed enrollment form.</p> <p><b>b. Flex Systematic Transfer Plan (Flex STP):</b></p> <p>Flex Systematic Transfer Plan (Flex STP) is a facility wherein unit holder(s) of designated open-ended scheme(s) of the Fund can opt to transfer variable amount(s) linked to value of investments, at pre-determined intervals from designated open-ended Scheme(s) of the Fund (hereinafter referred to as “Transferor Scheme”) to the Growth Option of designated open-ended scheme(s) of the Fund (hereinafter referred to as “Transferee Scheme”). Investors may register for Flex STP using a prescribed enrollment form.</p> <p><b>(II) Systematic Withdrawal Plan (SWP):</b></p> <p>SWP is a facility that enables Unitholders to withdraw specified amounts from the Scheme on a recurrent basis for a specified period at specified frequency by providing a single mandate/ standing instruction. The amount thus withdrawn by redemption will be converted into Units at Applicable NAV based prices and the number of Units so arrived at will be subtracted from the Units balance to the credit of that Unitholder. The provision of “Minimum Redemption Amount” of the Scheme shall not be applicable to SWP</p> |

|  |  |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                  |
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|  |  | <p>transactions. Investors may register for SWP using a prescribed enrollment form.</p> <p><b>(III) Switching Options:</b></p> <p><b>a) Inter - Scheme Switching option</b></p> <p>Unitholders under the Scheme have the option to Switch part or all of their Unitholdings in the Scheme to any other Scheme offered by the Mutual Fund from time to time. The Mutual Fund also provides the Unitholders the flexibility to Switch their investments from any other scheme(s) / plan (s) offered by the Mutual Fund to this Scheme. This option will be useful to Unitholders who wish to alter the allocation of their investment among the scheme(s) / plan(s) of the Mutual Fund in order to meet their changed investment needs.</p> <p>The Switch will be effected by way of a Redemption of Units from the Scheme at Applicable NAV, subject to Exit Load, if any and reinvestment of the Redemption proceeds into another Scheme offered by the Mutual Fund at Applicable NAV and accordingly the Switch must comply with the Redemption rules of the Switch out Scheme and the Subscription rules of the Switch in Scheme.</p> <p><b>b) Intra -Scheme Switching option</b></p> <p>Unitholders under the Scheme have the option to Switch their Unit holding from one plan/option to another plan/option (i.e. Regular Plan to Direct Plan and Growth option to IDCW option and vice-a-versa), of respective units. The Switches would be done at the Applicable NAV based prices and the difference between the NAVs of the two options will be reflected in the number of Unit allotted.</p> <p>Switching shall be subject to the applicable “Cut off time and Applicable NAV” stated elsewhere in the Scheme Information Document. In case of “Switch” transactions from one scheme to another, the allocation shall be in line with Redemption payouts.</p> <p><b>(IV) Auto Switch Facility :</b></p> <p>An Auto Switch Facility (“the facility”) is a facility using which the investors can opt to invest in the Scheme and schedule a switch out to transfer such investment to another newly launched scheme of the Fund (“Target Scheme”), during New Fund Offer (NFO) period of the Target Scheme.</p> <p>The facility is offered by the Scheme subject to following terms and conditions:</p> <ol style="list-style-type: none"> <li>1. The facility shall be available only during the NFO period of the Target Scheme i.e., an Auto Switch Facility Enrolment Form (“Enrolment Form”) will only be accepted during the NFO period of the Target Scheme.</li> <li>2. The facility shall be allowed only under the Growth Option of the Scheme.</li> <li>3. The facility shall be available only for units held in physical mode under the Scheme.</li> </ol> |
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|  |  | <p>4. New / First Time Investors and investors desirous of opening a new folio are required to fill the Common Application Form along with the Enrolment Form.</p> <p>5. In case of existing investments in the Scheme and additional purchase(s) through the facility, the switch will be effected on First In First Out (FIFO) basis and only to the extent of the additional units purchased through the facility.</p> <p>6. The switch transaction under the facility will be processed on the last date of the NFO of the Target Scheme wherein units acquired under the facility will be switched out from the Scheme at the applicable NAV of that business day. Units in the Target Scheme will be allotted at the NFO price of the Target Scheme on the allotment date under the same folio number.</p> <p>7. Units applied and allotted upto a cut-off NAV date through the Enrolment Form in the Scheme will only be considered for the facility. Any prior/subsequent units held by the unit holder(s) in the Scheme shall not be considered for the purpose of the facility. For the applicable cut-off NAV date, please refer the “Terms and Conditions” section in the Enrolment form.</p> <p>8. The Enrolment Form once submitted cannot be cancelled.</p> <p>9. Investors are required to maintain clear balance in accordance with amount specified in the Enrolment Form on the date of execution of switch transaction under the facility (“execution date”). In case of insufficient balance in the folio due to partial redemption from the Scheme before the execution date, the application for auto switch (to the Target Scheme) will be rejected and the balance units will be retained in the Scheme.</p> <p>10. The facility will not be available for the units which are under any lien, pledged or under any lock-in period or marked with other encumbrances.</p> <p>11. The applications which are not complete in all respects, are liable for rejection either at the collection center itself or subsequently after detailed scrutiny/ verification at the back office of the Registrar.</p> <p>12. The auto switch request will be processed subject to fulfillment of the “Minimum amount for purchase/redemption/switches” criteria as mentioned in the Scheme Information Document of the Scheme and Target Scheme, as applicable. In case, the minimum application amount requirement is not met, the application will be rejected.</p> <p>13. Investors are requested to clearly mention the Plan and the Option of the Target Scheme in which investment through switch-in route is to be made. In case of any ambiguity, the application will be liable to be rejected. In the absence of clear indication as to the choice of Plan (Regular or Direct) / Option (Growth or Income Distribution cum Capital Withdrawal Payout/Reinvestment), by default, the units will be allotted under the Direct Plan and Growth Option of the Target Scheme.</p> <p>14. Switch-out from the Scheme shall be subject to applicable taxes and exit load, if any.</p> <p><b>V. Subscription of Units through Electronic / Email Mode:-</b></p> <p>The AMC/ Mutual Fund/ Registrar/ or their agent or representative may accept instructions/ transaction requests transmitted through email mode by the non-individual investors as per the procedure prescribed by the AMC in the SAI of the Fund.</p> <p><b>For further details and terms and conditions of above special products /facilities, kindly refer SAI.</b></p> |
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|             |                |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                              |
|-------------|----------------|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| <b>XXI.</b> | <b>Weblink</b> | <p>For details on Total Expense Ratio ('TER') &amp; Scheme Factsheet please refer below mentioned links:</p> <p>TER:<br/> For            last            6            months            and            daily            TER:<br/> <a href="https://www.mahindramanulife.com/downloads#mandatory-disclosures-+-Total-Expense-Ratio-of-Mutual-Fund-Schemes-+-Total-Expense-Ratio">https://www.mahindramanulife.com/downloads#mandatory-disclosures-+-Total-Expense-Ratio-of-Mutual-Fund-Schemes-+-Total-Expense-Ratio</a></p> <p>Factsheet:<br/> <a href="https://www.mahindramanulife.com/downloads#Investors-+-Fund-Factsheet">https://www.mahindramanulife.com/downloads#Investors-+-Fund-Factsheet</a></p> |
|-------------|----------------|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|

## INTERPRETATION

For all purposes of this Scheme Information Document, except as otherwise expressly provided or unless the context otherwise requires:

- All references to the masculine shall include the feminine and all references, to the singular shall include the plural and vice-versa.
- All references to "dollars" or "\$" refer to "United States Dollars" and "Rs" refer to "Indian Rupees". A "crore" means "ten million" and a "lakh" means a "hundred thousand".
- All references to timings relate to Indian Standard Time (IST).
- References to a day are to a calendar day including a non-Business Day.

## **DUE DILIGENCE BY THE ASSET MANAGEMENT COMPANY**

It is confirmed that:

- i. The Scheme Information Document submitted to SEBI is in accordance with the SEBI (Mutual Funds) Regulations, 1996 and the guidelines and directives issued by SEBI from time to time.
- ii. All legal requirements connected with the launching of the Scheme as also the guidelines, instructions, etc., issued by the Government and any other competent authority in this behalf, have been duly complied with.
- iii. The disclosures made in the Scheme Information Document are true, fair and adequate to enable the investors to make a well informed decision regarding investment in the Scheme.
- iv. The intermediaries named in the Scheme Information Document and Statement of Additional Information are registered with SEBI and their registration is valid, as on date.
- v. The contents of the Scheme Information Document including figures, data, yields etc. have been checked and are factually correct.
- vi. The AMC has complied with the compliance checklist applicable for Scheme Information Documents and that there are no deviations from the regulations.
- vii. Notwithstanding anything contained in this Scheme Information Document, the provisions of the SEBI (Mutual Funds) Regulations, 1996 and the guidelines there under shall be applicable.
- viii. The Trustees have ensured that the Mahindra Manulife Overnight Fund approved by them is a new product offered by Mahindra Manulife Mutual Fund and is not a minor modification of any existing scheme/fund/product.

**Place:** Mumbai  
**Date:** November 24, 2025

**Signed:** Sd/-  
**Name:** Ravi Dayma  
**Designation:** Head – Compliance & Legal, Company Secretary

## PART II. INFORMATION ABOUT THE SCHEME

### A. HOW WILL THE SCHEME ALLOCATE ITS ASSETS?

The Asset Allocation Pattern of the Scheme under normal circumstances would be as under:

| Instruments                                                                                                                    | Indicative Allocation<br>(% of total assets) |         |
|--------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------|---------|
|                                                                                                                                | Minimum                                      | Maximum |
| Debt & money market instruments maturing on or before the next business day including TREPS (Tri-Party Repo) and Reverse Repo) | 0%                                           | 100%    |

The Scheme may undertake repo / reverse repo transactions in corporate debt securities in accordance with the directions issued by RBI and SEBI from time to time. Such investment shall be made subject to the guidelines which may be prescribed by the Board of Directors of the AMC and Trustee Company and subject to following exposure limits:

- a. The gross exposure of the Scheme to repo transactions in corporate debt securities shall not be more than 10 % of the net assets of the Scheme.
- b. The cumulative gross exposure through repo transactions in corporate debt securities alongwith investments in debt securities and money market instruments shall not exceed 100% of the net assets of the Scheme.

All of the Scheme's assets will be invested in transferable securities. The corpus of the Scheme shall not in any manner be used in option trading, short selling or carry forward transactions as stipulated in SEBI Regulations and amended from time to time.

The Scheme may invest in liquid schemes of Mutual Funds in accordance with the applicable extant SEBI (Mutual Funds) Regulations as amended from time to time.

The Scheme shall not invest in credit default swaps, securitised debt, derivative instruments and Foreign Securities. The Scheme shall not engage into securities lending and borrowing.

All the investments by the Mutual Fund under the scheme shall be guided by investment restrictions as specified in SEBI (Mutual Funds) Regulations, 1996 from time to time.

In terms of Clause 4.5.2 of SEBI Master circular the Scheme shall not park funds pending deployment in short term deposits of scheduled commercial banks.

The Scheme may deploy upto 100% in cash / cash equivalents (including TREPS and Reverse Repo in government securities), in case of non-availability of desired debt and money market instruments or if the Fund Manager is of the view that the risk-reward is not in the best interest of the Unit Holders. The Scheme retains the flexibility to invest across all the securities in the debt and Money Market Instruments.

The Scheme may also invest in units of debt and liquid mutual fund schemes. The portfolio may hold cash depending on the market condition.

Further, in terms of the requirements of Clause 2.6.1.B of SEBI Master Circular, the Scheme may deploy, not exceeding, 5% of the net assets of the Scheme in Government Securities and/or Treasury bills with a residual maturity of upto 30 days for the purpose of placing the same as margin and collateral for certain transactions.

As per Clause 12.24 of SEBI Master Circular, the cumulative gross exposure through repo transactions in corporate debt securities along with investments in debt securities and money market instruments shall not exceed 100% of the net assets of the Scheme.

The Scheme may review the above pattern of investments based on views on interest rates and asset liability management needs. However, at all times the portfolio will adhere to the overall investment objectives of the Scheme.

**Securities/ Instruments in which scheme shall not invest are as follows:**

| Sr. No. | Security/Instrument                                                                                            |
|---------|----------------------------------------------------------------------------------------------------------------|
| 1.      | Credit Default Swaps                                                                                           |
| 2.      | Securitized Debt                                                                                               |
| 3.      | Derivative Instruments                                                                                         |
| 4.      | Overseas Securities/ Foreign Securities                                                                        |
| 5.      | Securities Lending and Borrowing                                                                               |
| 6.      | Debt instruments having special features (AT1 & AT2 Bonds) in terms of the Clause 12.2 of SEBI Master Circular |

**Indicative Table** (Actual instruments/percentages may vary subject to applicable SEBI circulars):

| Sr. No. | Type of Instrument                                           | Percentage of Exposure                  | Circular references                                                       |
|---------|--------------------------------------------------------------|-----------------------------------------|---------------------------------------------------------------------------|
| 1.      | Repo /reverse repo transactions in corporate debt securities | Upto 10 % of net assets of the Scheme   | Clause 12.18 of SEBI Master Circular.                                     |
| 2       | Units of liquid schemes of mutual fund                       | Subject to applicable regulatory limits | Clause 4 of the Seventh Schedule of SEBI (Mutual Funds) Regulations, 1996 |

**Portfolio rebalancing:**

Subject to the SEBI Regulations, the asset allocation pattern indicated above may change from time to time, keeping in view market conditions, market opportunities, applicable regulations and political and economic factors. These proportions can vary substantially depending upon the perception of the fund manager; the intention being at all times to seek to protect the interests of the Unit holders. Such changes in the investment pattern will be for short term and for defensive considerations only. In case of deviation, the portfolio would be rebalanced within 30 days from the date of deviation.

**B. WHERE WILL THE SCHEME INVEST?**

Subject to the Regulations, the corpus of the Scheme can be invested in any (but not exclusively) of the following securities as permitted by SEBI/ RBI from time to time:

**I. Debt and money market instruments:**

- i. Certificate of Deposits (CD)
- ii. Commercial Paper (CP)
- iii. Bills Rediscounting (BRD)
- iv. Securities issued by the Central and State Governments as may be permitted by RBI, securities guaranteed by the Central and State Governments (including but not limited to coupon bearing bonds, zero coupon bonds and treasury bills).
- v. Treasury Bills (T-Bills) are issued by the Government of India to meet their short term borrowing requirements.

- vi. Repos/reverse repos in Government Securities as may be permitted by RBI (including but not limited to coupon bearing bonds, zero coupon bonds and treasury bills).
- vii. Repos/reverse repo transactions in Corporate Debt securities.
- viii. Triparty Repo (TREPS)
- ix. Debt securities of domestic Government agencies and statutory bodies, which may or may not carry a Central/State Government guarantee
- x. Corporate debt and securities (of both public and private sector undertakings) including Bonds, Debentures, Notes, Strips etc.
- xi. Money market instruments permitted by SEBI/RBI, including TREPS (Tri-Party Repo) market or in alternative investment for the TREPS market as may be provided by the RBI to meet the short term liquidity requirements.

**II. Investments in units of mutual fund schemes**

**III. Any other like instruments as may be permitted by RBI/SEBI/ such other Regulatory Authority from time to time.**

For detailed definition and applicable regulations/guidelines for each instruments, kindly refer Section II of this SID.

The securities / instruments mentioned above and such other securities the Scheme is permitted to invest in could be listed, unlisted, privately placed, secured, unsecured, rated or unrated and of any maturity.

The securities may be acquired through initial public offering (IPOs), secondary market, private placement, rights offers, negotiated deals. Further investments in debentures, bonds and other fixed income securities will be in instruments which have been assigned investment grade rating by the Credit Rating Agency.

Investment in unrated debt instruments shall be subject to complying with the provisions of the Regulations and within the limit as specified in Seventh Schedule to the Regulations. Pursuant to Clause 12.12.1 of SEBI Master Circular, the AMC may constitute committee(s) to approve proposals for investments in unrated debt instruments. The AMC Board and the Trustee shall approve the detailed parameters for such investments. However, in case any unrated debt security does not fall under the parameters, the prior approval of Board of AMC and Trustee shall be sought.

For applicable regulatory investment limits please refer paragraph "Investment Restrictions".

The Fund Manager reserves the right to invest in such securities as maybe permitted from time to time and which are in line with the investment objectives of the Scheme.

**C. WHAT ARE THE INVESTMENT STRATEGIES?**

The Scheme follows an active investment strategy.

The Scheme will seek to generate reasonable returns while assuming low risk and concurrently ensuring a high degree of liquidity in the portfolio of the Scheme. The Scheme will invest in Debt Securities and Money Market Instruments with maturity upto 1 business day only. The Scheme may also invest in liquid funds for overnight deployment.

The investment team of the AMC will, as a mitigation and risk control procedure, carry out rigorous credit evaluation of the issuer company proposed to be invested in. The credit evaluation will analyse the operating environment of the issuer, the sector analysis, business model, management, governance practices, quality of the financials, the past track record as well as the future prospects of the issuer and the financial health of the issuer.

## **Portfolio Turnover:**

The Scheme being an open-ended Scheme, it is expected that there would be a number of Subscriptions and Redemptions on a daily basis. Further, in the debt market, trading opportunities may arise due to changes in system liquidity, interest rate policy announced by RBI, shifts in the yield curve, credit rating changes or any other factors. In the opinion of the fund manager these opportunities can be played out to enhance the total return of the portfolio, which will result in increase in portfolio turnover. There may be an increase in transaction cost such as brokerage paid, if trading is done frequently. However, the cost would be negligible as compared to the total expenses of the Scheme. Frequent trading may increase the profits which will offset the increase in costs. The fund manager will endeavour to optimize portfolio turnover to maximize gains and minimize risks keeping in mind the cost associated with it. However, it is difficult to estimate with reasonable measure accuracy, the likely turnover in the portfolio of the Scheme. The Scheme has no specific target relating to portfolio turnover.

## **Risk Control:**

Risk is an inherent part of the investment function. Effective risk management is critical to fund management for achieving financial soundness. Since investing requires disciplined risk management, the AMC would incorporate adequate safeguards for controlling risks in the portfolio construction process. The risk control process involves reducing risks through portfolio diversification; The AMC believes that this diversification would help achieve the desired level of consistency in returns. The AMC aims to identify securities, which offer superior levels of yield at lower levels of risks. With the aim of controlling risks, rigorous in-depth credit evaluation of the securities proposed to be invested in will be carried out by the investment team of the AMC. Risk control would involve managing risk in order to keep it in line with the investment objective of the Scheme. AMC has implemented a robust as Front Office System (FOS) for this purpose The system has incorporated all the investment restrictions as per SEBI guidelines and “soft” warning alerts at appropriate levels for preemptive monitoring.

The system enables identifying & measuring the risk through various risk measurement tools like various risk ratios, average duration and analyses the same and acts in a preventive manner.

## **Risk Management Framework to mitigate Liquidity Risk**

Liquidity is a measure of ease with which an asset can be liquidated without experiencing material exit barriers or considerable loss of value. Further, Liquidity Risk or mismatch for the Scheme could be defined as a situation where meeting its financial obligations could be uncertain. The AMC has adopted a comprehensive liquidity risk management framework in accordance with the extant regulatory framework, to mitigate potential mismatches between the Scheme’s assets and liabilities in order to protect the interest of investors of the Scheme.

Some of the liquidity management tools which also encompass applicable regulatory requirements, implemented by the AMC are listed below:

**Liquidity Ratios** – One of the factors determining the liquidity of the Scheme is the composition of its portfolio in terms of its assets as different types of instruments exhibit different market depths. The AMC endeavors to ensure that the Scheme is invested in securities with sufficient liquidity by maintaining prescribed liquidity ratios. The asset size, potential heightened redemptions evolving from historical redemption statistics and concentrations of investors and distributors determine these liquidity ratios thus looking at the asset side liquidity in conjunction with the liability side. The ratios are reset and monitored on timely basis by the AMC in line with the applicable regulatory requirements.

Calculating and monitoring the Liquidity Ratios defines Liquidity Risk arising from the liability side and covers all potential liquidity risk scenarios upto 99% confidence interval. It also has remedial

measures both for managing this risk on an ongoing basis (LR-RaR & LR-CRaR) as well as action plan in case there is a difference between actual outcome and projected outcome.

For more details, please refer Point no. A “HOW WILL THE SCHEME ALLOCATE ITS ASSETS?” of Part II – “INFORMATION ABOUT THE SCHEME” under Section I.

**Potential Risk Class (PRC) Matrix and Risk-o-meter** The liquidity of the fund is also impacted by its duration and credit profile. The fund is classified in terms of the PRC matrix and risk-o-meters for the fund and its benchmark. This is done considering the allowable thresholds of interest rate risk and credit risk as per regulations. The PRC matrix and risk-o-meter of the fund are monitored on timely basis to ensure that the fund is operating within its interest rate and credit risk appetite. Remedial measures to treat exceptions have been put in place by the AMC.

- a) **Stress Testing** – The ability of the fund to generate liquidity is impacted by the dynamic liquidity conditions in the market. Hence it is not prudent to assume that normal stress-free environment shall always prevail in the market. The AMC monitors impact of adverse events in terms of interest rate risk, liquidity risk and credit risk on the NAV of the fund. The portfolio of the fund is subjected to stress defined by the above and the impact on the fund NAV is compared against dynamic thresholds on timely basis. Deviations if any are addressed according to the regulations to ensure the portfolio is sufficiently prepared to better handle such unprecedented shocks.
- b) **Bucketing of Assets and Liabilities** – Liquidity of the fund is subject to test if there is a mismatch between the residual maturity of its assets and the redemptions faced by the fund. Therefore, the assets of the fund are segregated into maturity buckets are compared against the thresholds determined in accordance with maximum drawdown experienced by the fund.

**Concentration Monitoring** – Higher concentration of investors or distributors in a Scheme could culminate into sizable redemptions which may be difficult to manage if the Scheme portfolio is not prepared. The AMC monitors the concentration at investor and distributor level and its trend over a period of time to detect potential concerns of large redemptions.

With all the above-mentioned tools and processes in place which aim to protect the interest of the investors of the fund, the AMC has incorporated a robust liquidity risk management framework.

#### **D. HOW WILL THE SCHEME BENCHMARK ITS PERFORMANCE?**

**Benchmark (Total Returns Index):** CRISIL Liquid Overnight Index (First Tier Benchmark)

##### **Justification of benchmark**

CRISIL Liquid Overnight Index is designed to track the performance of money market portfolio with a 100% allocation to overnight instruments. The Scheme intends to invest predominantly in overnight debt and money market instruments which are mainly captured by benchmark index and hence the index is an appropriate benchmark for the Scheme.

The Trustee reserves the right to change the benchmark for the evaluation of the performance of the Scheme from time to time, keeping in mind the investment objective of the Scheme and the appropriateness of the benchmark, subject to the Regulations and other prevalent guidelines.

## E. WHO MANAGES THE SCHEME?

The Scheme will be managed by Mr. Rahul Pal and Mr Amit Garg.

| <b>Name of the Fund Manager</b> | <b>Age / Qualification</b>             | <b>Tenure for which the Fund Manager has been managing the Scheme</b> | <b>Experience of the Fund Manager in the last 10 years</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                        | <b>Names of other schemes under his management</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       |
|---------------------------------|----------------------------------------|-----------------------------------------------------------------------|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| Mr. Rahul Pal                   | 49 years<br>B.Com (H),<br>ACA          | 6 years and 4 months<br>(Managing since July 23, 2019)                | <ul style="list-style-type: none"> <li>• Chief Investment Officer – Fixed Income, Mahindra Manulife Investment Management Pvt. Ltd. (MMIMPL), (June 2022 - until date)</li> <li>• Head – Fixed Income, Mahindra Manulife Investment Management Pvt. Ltd. ('MMIMPL'), (September 2015 – May 2022);</li> <li>• Head Fixed Income, Taurus Asset Management Co. Ltd. (May 2010 – September 2015);</li> <li>• Fund Manager – Fixed Income, Sundaram Asset Management Co. Ltd. (May 2004 – May 2010).</li> </ul>        | <ul style="list-style-type: none"> <li>• Fund Manager of Mahindra Manulife Low Duration Fund, Mahindra Manulife Dynamic Bond Fund and Mahindra Manulife Short Duration Fund.</li> <li>• Co – Fund Manager of Mahindra Manulife Liquid Fund, and Mahindra Manulife Ultra Short Duration Fund</li> <li>• Fund Manager of the Debt portion of Mahindra Manulife Equity Savings Fund, Mahindra Manulife Aggressive Hybrid Fund, Mahindra Manulife Arbitrage Fund and Mahindra Manulife Balanced Advantage Fund. and Mahindra Manulife Multi Asset Allocation Fund</li> </ul> |
| Mr. Amit Garg                   | 43 years<br>B.Com, MMS<br>Finance, CFA | 5 years and 6 months<br>(Managing since June 8, 2020)                 | <ul style="list-style-type: none"> <li>• Fund Manager – Fixed Income, Mahindra Manulife Investment Management Pvt. Ltd. (MMIMPL) (April 2021 – until date);</li> <li>• Assistant Fund Manager – Fixed Income, MMIMPL, (June 2020 – April 2021);</li> <li>• Dealer – Fixed Income, MMIMPL (September 2015 to June 2020);</li> <li>• Dealer – Fixed Income, Mahindra &amp; Mahindra Financial Services Limited (April, 2013 to September 2015);</li> <li>• Junior Fund Manager &amp; Dealer, Daiwa Asset</li> </ul> | <ul style="list-style-type: none"> <li>• Co-Fund Manager of Mahindra Manulife Ultra Short Duration Fund and Mahindra Manulife Liquid Fund</li> <li>• Co-Fund Manager of Debt Portion of Mahindra Manulife Aggressive Hybrid Fund</li> <li>• Fund Manager of the Debt portion of Mahindra Manulife Asia Pacific REITs FOF.</li> </ul>                                                                                                                                                                                                                                     |

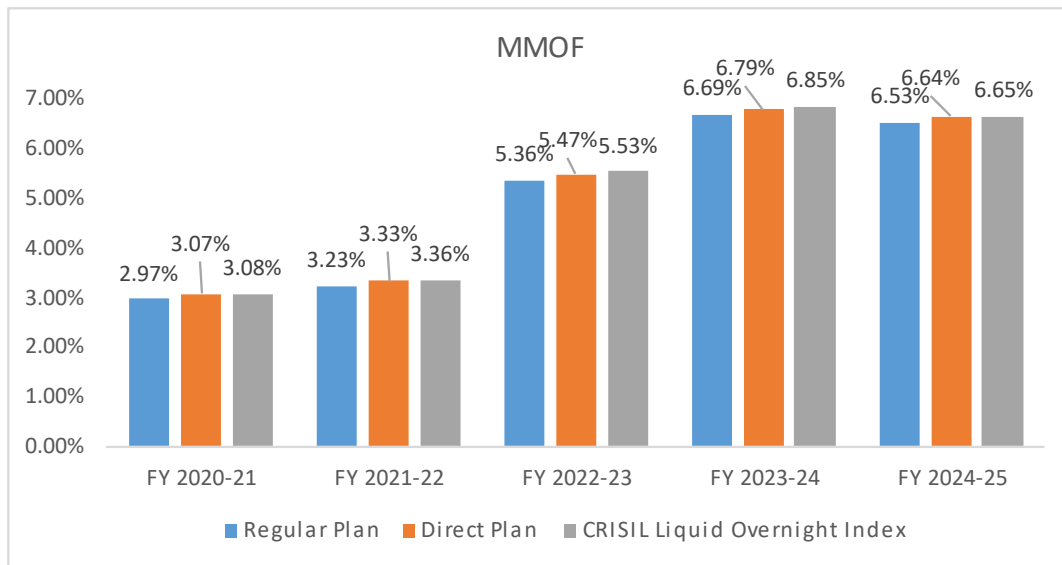
| Name of the Fund Manager | Age / Qualification | Tenure for which the Fund Manager has been managing the Scheme | Experience of the Fund Manager in the last 10 years         | Names of other schemes under his management |
|--------------------------|---------------------|----------------------------------------------------------------|-------------------------------------------------------------|---------------------------------------------|
|                          |                     |                                                                | Management (India) Pvt. Ltd.<br>(August 2008 to April 2013) |                                             |

**F. HOW IS THE SCHEME DIFFERENT FROM EXISTING SCHEMES OF THE MUTUAL FUND?**

| Sr. No. | Scheme Name                                 | Website Link for detailed comparative table                                                                                                                                                                                                                                                       |
|---------|---------------------------------------------|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 1       | Mahindra Manulife Overnight Fund            | Please refer <a href="https://www.mahindramanulife.com/downloads#MANDATORY-DISCLOSURES-+-Offer-Document-Related-Disclosures">https://www.mahindramanulife.com/downloads#MANDATORY-DISCLOSURES-+-Offer-Document-Related-Disclosures</a> for detailed comparative table for scheme differentiation. |
| 2       | Mahindra Manulife Low Duration Fund         |                                                                                                                                                                                                                                                                                                   |
| 3       | Mahindra Manulife Dynamic Bond Fund         |                                                                                                                                                                                                                                                                                                   |
| 4       | Mahindra Manulife Ultra Short Duration Fund |                                                                                                                                                                                                                                                                                                   |
| 5       | Mahindra Manulife Liquid Fund               |                                                                                                                                                                                                                                                                                                   |
| 6       | Mahindra Manulife Short Duration Fund       |                                                                                                                                                                                                                                                                                                   |

**G. HOW HAS THE SCHEME PERFORMED?**

**1. Absolute Returns of the Scheme for each financial year for the last 5 years:**



**2. Compounded Annualised Returns (CAGR) of the Scheme as on October 31, 2025:**

| Compounded Annualised Returns | Mahindra Manulife Overnight Fund (Scheme Returns %) |             | Benchmark Returns (%)         |
|-------------------------------|-----------------------------------------------------|-------------|-------------------------------|
|                               | Regular Plan                                        | Direct Plan | CRISIL Liquid Overnight Index |
| Returns for the last 1 year   | 5.93%                                               | 6.04%       | 6.04%                         |
| Returns for the last 3 years  | 6.34%                                               | 6.44%       | 6.48%                         |
| Returns for the last 5 years  | 5.24%                                               | 5.35%       | 5.39%                         |
| Returns since inception       | 4.97%                                               | 5.08%       | 5.12%                         |
| Date of allotment/inception   | 23-Jul-2019                                         |             |                               |

Note: The “since inception” returns are calculated on Rs 1000/- invested at inception. For this purpose, inception date is deemed to be the date of allotment. The “returns” shown above are for the growth option. **Past performance may or may not be sustained in future and should not be used as a basis for comparison with other investments.**

## H. ADDITIONAL SCHEME RELATED DISCLOSURES

### i. Scheme’s portfolio holdings:

Please visit <https://www.mahindramanulife.com/downloads#MANDATORY-DISCLOSURES-+-Additional-portfolio-disclosure> for details on Scheme’s portfolio holdings (top 10 holdings by issuer and fund allocation towards various sectors);

### ii. Latest Fortnightly/Monthly/ Half Yearly portfolio holdings of the Scheme:

Fortnightly Portfolio Holdings:

<https://www.mahindramanulife.com/downloads#mandatory-disclosures-+-Fortnightly-Debt-Portfolio-Disclosures>

Monthly Portfolio Holdings: <https://www.mahindramanulife.com/downloads#mandatory-disclosures-+-Monthly-Portfolio-Disclosure>

Half Yearly portfolio holdings of the Scheme: <https://www.mahindramanulife.com/downloads#Financials-+-Mutual-Fund-Financials-+-Half-Yearly-Unaudited-Financials-and-Portfolio-Disclosure>

### iii. Portfolio Turnover Rate of the Scheme as on October 31, 2025: Not applicable.

### iv. Aggregate investments in the scheme by:

| Aggregate Investment in the Scheme as on October 31, 2025 |                                    |           |               |              |
|-----------------------------------------------------------|------------------------------------|-----------|---------------|--------------|
| Sr. No.                                                   | Category of Persons                | Net Value |               | Market Value |
|                                                           | Concerned scheme’s Fund Manager(s) | Units     | NAV per unit* |              |
| 1.                                                        | Mr. Rahul Pal                      | NIL       |               |              |
| 2.                                                        | Mr. Amit Garg                      |           |               |              |

\*NAV per unit of the Scheme/ Plan in which investments have been made.

For any other disclosure w.r.t investments by key personnel and AMC directors including regulatory provisions in this regard kindly refer SAI.

## Investments of AMC in the Scheme

Subject to the Regulations and to the extent permitted by SEBI from time to time, the AMC may invest in the Scheme. However, the AMC will not charge investment management fee on such investment in the Scheme.

Further, in accordance with Regulation 25(16A) of the SEBI (Mutual Funds) Regulations 1996 read with Clause 6.9 SEBI Master Circular, the AMC shall invest such amount in the Scheme, based on the risk associated with the scheme, as may be specified by SEBI from time to time.

The AMC shall also conduct a quarterly review to ensure compliance with the requirement of investment of minimum amount in the Scheme which may change either due to change in value of the AUM or in the risk value assigned to the Scheme. Further, based on review of quarterly average AUM, shortfall in

value of the investment in Scheme, if any, shall be made good within 7 days of such review. Such details of investment shall be disclosed on the website of the AMC and AMFI.

For further details, please visit <https://www.mahindramanulife.com/downloads#mandatory-disclosures>.

## PART III – OTHER DETAILS

### A. COMPUTATION OF NAV

The Net Asset Value (NAV) per unit of the Scheme for each option will be computed by dividing the net assets of the Scheme by the number of units outstanding on the valuation day. The Mutual Fund will value its investments according to the valuation norms, as specified in Eighth Schedule of the SEBI (MF) Regulations, or such norms as may be specified by SEBI from time to time.

The NAV of the Units under the Scheme will be calculated on a daily basis as shown below:

|                                                                                                                                                                                                                                                          |
|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| $\text{Nav per unit (Rs.)} = \frac{\text{(Market / Fair Value of Scheme's Investments + Current Assets including Accrued Income - Current Liabilities and Provisions)}}{\text{No. of units outstanding under the Scheme / Option on the valuation day}}$ |
|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|

The NAV shall be calculated/rounded up to four decimal places. However, the AMC reserves the right to declare the NAVs up to additional decimal places as it deems appropriate. Separate NAV will be calculated and disclosed for each Plan/Option. The NAVs of the Growth Option and the Income Distribution cum Capital Withdrawal/IDCW Option will be different after the declaration of the first IDCW. The AMC will calculate and disclose the NAV of the Scheme on all the Business Days.

**Illustration on Computation of NAV for a Scheme has been provided below:**

| Particulars                                  | Amount in Rs      |
|----------------------------------------------|-------------------|
| Market or Fair Value of Scheme's investments | 8,66,42,94,753.00 |
| Current Assets including accrued income      | 15,00,000.00      |
| Current Liabilities and Provisions           | 5,00,000.00       |

No. of Units outstanding under the Scheme = 33,81,85,338.724

The NAV per unit will be computed as follows:

$$\text{NAV per unit (Rs.)} = \frac{8,66,42,94,753.00 + 15,00,000.00 - 5,00,000.00}{33,81,85,338.724}$$

$$\text{NAV per unit (Rs.)} = 25.6229$$

Note: The aforesaid provisions pertaining to "Calculation of NAV" shall apply in respect of each individual Scheme and/or plan as the case may be. The NAV per unit above is rounded off to four decimals.

- Methodology of calculating the sale price**

The price or NAV a unitholder is charged while investing in an open-ended scheme is called sale / subscription price. Pursuant to Clause 10.4.1.(a) of the SEBI Master Circular, no entry load will be charged by the Scheme to the unitholders.

Therefore, Sale / Subscription price = Applicable NAV

### Methodology of calculating the repurchase price:

Repurchase or redemption price is the price or NAV at which an open-ended scheme purchases or redeems its units from the Unitholders. It may include exit load, if applicable. The exit load, if any, shall be charged as a percentage of Net Assets Value (NAV) i.e. applicable load as a percentage of NAV will be deducted from the “Applicable NAV” to calculate the repurchase price.

Therefore, Repurchase / Redemption Price = Applicable NAV \*(1 – Exit Load, if any)

For example, If the Applicable NAV of the Scheme is Rs. 10 and the Exit Load applicable at the time of investment is 2% if redeemed before completion of 1 year from the date of allotment of units and the Unitholder redeems units before completion of 1 year, then the repurchase/redemption price will be:

$$\begin{aligned} &= \text{Rs. } 10 * (1 - 0.02) \\ &= \text{Rs. } 9.80 \end{aligned}$$

As per Regulation 49 (3) of the SEBI (MF) Regulations, while determining the price of the units, the mutual fund shall ensure that the repurchase price of an open ended scheme is not lower than 97 per cent of the Net Asset Value.

For other details such as policies w.r.t computation of NAV, rounding off, investment in Foreign Securities, procedure in case of delay in disclosure of NAV etc. refer to SAI.

### B. NEW FUND OFFER (NFO) EXPENSES

These expenses are incurred for the purpose of various activities related to the NFO like sales and distribution fees, paid marketing and advertising, Registrar and Transfer Agent expenses, printing and stationary, bank charges etc.

In accordance with the regulatory guidelines, the NFO expenses were borne by the AMC.

### C. ANNUAL SCHEME RECURRING EXPENSES

These are the fees and expenses for operating the Scheme. These expenses include Investment Management and Advisory Fee charged by the AMC, Registrar and Transfer Agents' fee, marketing and selling costs etc. as given in the table below:

The AMC has estimated that upto 2.00% of the daily net assets of the Scheme will be charged to the Scheme as expenses. For the actual current expenses being charged, the investor should refer to the website of the Fund/AMC.

| Sr. No | Expense Head                                                                                                         | % p.a of daily Net Assets*(Estimated p.a) |
|--------|----------------------------------------------------------------------------------------------------------------------|-------------------------------------------|
| (i)    | Investment Management and Advisory Fees                                                                              | Upto 2.00%                                |
| (ii)   | Audit Fees / Fees and expenses of Trustees                                                                           |                                           |
| (iii)  | Custodial Fees                                                                                                       |                                           |
| (iv)   | Registrar & Transfer Agent Fees including cost of providing Account statements / IDCW / redemption cheques/ warrants |                                           |
| (v)    | Marketing & Selling Expenses including Agents Commission and Statutory advertisement                                 |                                           |
| (vi)   | Costs related to investor communications                                                                             |                                           |
| (vii)  | Costs of fund transfer from location to location                                                                     |                                           |
| (viii) | Cost towards investor education & awareness                                                                          |                                           |

|            |                                                                                    |                   |
|------------|------------------------------------------------------------------------------------|-------------------|
| (ix)       | Brokerage & transaction cost pertaining to distribution of units                   |                   |
| (x)        | Goods & Services Tax on expenses other than investment and advisory fees           |                   |
| (xi)       | Goods & Services Tax on brokerage and transaction cost                             |                   |
| (xii)      | Other Expenses <sup>#</sup> (to be specified as per Reg 52 of SEBI MF Regulations) |                   |
| <b>(A)</b> | <b>Maximum total expense ratio (TER) permissible under Regulation 52 (6) (c)</b>   | <b>Upto 2.00%</b> |

<sup>#</sup>Any other expenses which are directly attributable to the Scheme, may be charged with approval of the Trustee within the overall limits as specified in the SEBI (MF) Regulations except those expenses which are specifically prohibited.

<sup>^</sup> The total expense ratio under the Unclaimed Plan shall be capped as per the total expense ratio of direct plan of the Scheme or at 50 bps, whichever is lower.

The purpose of the above table is to assist the investor in understanding the various costs & expenses that the investor in the Scheme will bear directly or indirectly. These estimates have been made in good faith as per the information available to the AMC and the above expenses (including investment management and advisory fees) are subject to inter-se change and may increase/decrease as per actual and/or any change in the Regulations, as amended from time to time.

The total expenses of the Scheme including Investment Management and Advisory Fees under Regulation 52 (2) and the various sub-heads of recurring expenses mentioned under Regulation 52 (4) shall not exceed the limits stated in Regulation 52(6) of SEBI (MF) Regulations. Thus, there shall be no internal sub-limits within the expense ratio for expense heads mentioned under Regulation 52 (2) and (4) respectively.

All scheme related expenses including commission paid to distributors, by whatever name it may be called and in whatever manner it may be paid, shall necessarily be paid from the Scheme only within the regulatory limits and not from the books of the AMC, its Associate, Sponsors, Trustee or any other entity through any route. However, expenses that are very small in value but high in volume<sup>^</sup> (<sup>^</sup>A list of such miscellaneous expenses is provided by AMFI in consultation with SEBI) may be paid out of AMC's books at actuals or not exceeding 2 bps of the Scheme's AUM, whichever is lower.

Expense Structure for Direct Plan - Direct Plan will have lower expense ratio than Regular Plan of the Scheme. The expenses under Direct Plan shall exclude the distribution and commission expenses and additional expenses for gross new flows from specified cities under Regulation 52(6A)(b). All fees and expenses charged in a direct plan (in percentage terms) under various heads including the investment and advisory fee shall not exceed the fees and expenses charged under such heads in a Regular Plan.

The trusteeship fees shall be subject to a maximum of 0.01% per annum of the daily Net Assets of the schemes of the Mutual Fund. Such fee shall be paid to the Trustee Company at monthly frequency. The Trustee Company may charge further expenses as permitted from time to time under the Trust Deed and SEBI (MF) Regulations.

GST on expenses other than the investment management and advisory fees, if any, shall be charged to the Scheme within the maximum limit of total expense ratio as prescribed under Regulation 52 of the SEBI (MF) Regulations. GST on brokerage and transaction cost paid for execution of trade, if any, shall be within the limit prescribed under Regulation 52 of the SEBI (MF) Regulations.

In terms of Clause 10.1.16.(a) of SEBI Master Circular, the AMC shall annually set apart at least 0.02% on daily net assets within the maximum limit of recurring expenses as per Regulation 52 for investor education and awareness initiatives.

The total expenses of the Scheme including the investment management and advisory fee shall not exceed the limits stated in Regulation 52(6) which are as follows:

- (i) On the first Rs.500 crores of the daily net assets - 2.00%;
- (ii) On the next Rs.250 crores of the daily net assets – 1.75%;
- (iii) On the next Rs. 1,250 crores of the daily net assets - 1.50%;
- (iv) On the next Rs. 3,000 crores of the daily net assets - 1.35%;
- (v) On the next Rs. 5,000 crores of the daily net assets - 1.25%;
- (vi) On the next Rs. 40,000 crores of the daily net assets - TER reduction of 0.05% for every increase of Rs. 5,000 crores of daily net assets or part thereof.
- (vii) On balance of the assets – 0.80%

In addition to the limits specified in regulation 52(6), the following costs or expenses may be charged to the Scheme as per Regulation 52 (6A), namely-

- (a) Brokerage and Transaction costs incurred for the execution of trades shall be charged to the scheme upto 0.12 per cent of the value of trades in case of cash market transactions and 0.05 per cent of the value of trades in case of derivatives transactions.

For the purpose of this clause - inflows of amount upto Rs. 2 Lacs per transaction, by individual investors shall be considered as inflow from “retail investor”

Further, GST on investment management and advisory fees shall be charged to the Scheme, in addition to the above expenses, as prescribed under the SEBI (MF) Regulations.

The total expense ratios (TER) of the schemes of the Fund are available in downloadable spreadsheet format on the AMC website and AMFI website. Any change in the current expense ratios will be updated at least three working days prior to the effective date of the change. For the total expense ratio details of the Scheme, investors may visit <https://www.mahindramanulife.com/downloads#mandatory-disclosures>. available on the website of the AMC viz., [www.mahindramanulife.com](http://www.mahindramanulife.com) and AMFI’s website viz., [www.amfiindia.com](http://www.amfiindia.com)

Further, any change in the base TER (i.e. TER excluding additional expenses provided in Regulation 52 (6A) (b) and 52 (6A) (c) of SEBI (Mutual Funds) Regulations, 1996 and Goods & Services Tax on investment and advisory fees) in comparison to previous base TER charged to the Scheme/ Plan shall be communicated to investors of the Scheme/ Plan through notice via email or SMS and will be uploaded on the website <https://www.mahindramanulife.com/downloads#mandatory-disclosures> at least three working days prior to effective date of such change.

Provided that any increase or decrease in TER of the Scheme/Plan due to change in AUM and any decrease in TER in the Scheme/Plan due to various other regulatory requirements would not require issuance of any prior notice/communication to the investors.

**Illustration: Impact of Expense Ratio on the Scheme’s return:**

| <b>Impact of expense ratio on scheme's returns</b> |                     |                          |              |                    |                          |              |
|----------------------------------------------------|---------------------|--------------------------|--------------|--------------------|--------------------------|--------------|
| <b>Particulars</b>                                 | <b>Regular Plan</b> |                          |              | <b>Direct Plan</b> |                          |              |
|                                                    | <b>Amount (Rs)</b>  | <b>NAV (Rs per unit)</b> | <b>Units</b> | <b>Amount (Rs)</b> | <b>NAV (Rs per unit)</b> | <b>Units</b> |
| Investment as on March 31, 2024 (A)                | 1,00,000            | 10.0000                  | 10,000       | 1,00,000           | 10.0000                  | 10,000       |

|                                                                                       |          |         |        |          |         |        |
|---------------------------------------------------------------------------------------|----------|---------|--------|----------|---------|--------|
| Value of Investment as on March 31, 2025 before expenses on Gross basis (B)           | 1,09,250 | 10.9250 | 10,000 | 1,09,250 | 10.9250 | 10,000 |
| Expenses @ 1.25% per annum other than distribution expenses charged to the scheme (C) | 1,250    | 0.1250  |        | 1,250    | 0.1250  |        |
| Distribution expenses @ 0.75% per annum charged under Regular Plan (D)                | 750      | 0.0750  |        | -        | -       |        |
| Value of above investment as on March 31, 2025 (net of all expenses) (E) = (B-C-D)    | 1,07,250 | 10.7250 | 10,000 | 1,08,000 | 10.8000 | 10,000 |
| Gross return before charging any expenses ((B-A) / A)%                                | 9.25%    |         |        | 9.25%    |         |        |
| Net return under each plan earned by the Investor ((E-A) / A)%                        | 7.25%    |         |        | 8.00%    |         |        |

Notes:

1. The above computation assumes no investment/redemption made during the year. The investment is assumed to be made in the Growth option of the scheme.
2. The above computation is simply to illustrate the impact of expenses of the schemes. The actual expenses charged to the schemes will not be more than the amount that can be charged to the scheme as mentioned in this SID.
3. It is assumed that expenses charged are evenly distributed throughout the year. Tax impact on customers has not been considered due to the individual nature of this impact.
4. The expenses of the Direct Plan under the Scheme may vary with that of the Regular Plan under the Scheme.
5. Calculations are based on assumed NAVs and expenses. Actual returns may differ from those considered above.

#### D. LOAD STRUCTURE

Exit Load is an amount which is paid by the investor to subscribe to the units or to redeem the units from the Scheme. Load amounts are variable and are subject to change from time to time. For the current applicable structure, please refer to the website of the AMC ([www.mahindramanulife.com](http://www.mahindramanulife.com)) or may call at 1800-419-6244 or your distributor.

| Type of Load                         | Load chargeable (as %age of NAV)                                                      |
|--------------------------------------|---------------------------------------------------------------------------------------|
| Exit Load (as a % of Applicable NAV) | Nil<br>There shall be no exit load (if any) on units issued under the Unclaimed Plan. |

# Applicable for normal subscriptions / redemptions including transactions under special products such as SIP, STP, SWP, switches, etc. offered by the AMC.

There shall be no exit load (if applicable) for switches between the options (i.e. IDCW and Growth options) under the same Plan (i.e. Regular and Direct Plan) within the Scheme. However, switch of investments between the Plans within the Scheme i.e. between Regular and Direct Plan or vice versa, shall be subject to applicable exit load (if applicable).

There shall be no load on issue of units allotted on reinvestment of IDCW for existing as well as prospective investors.

GST on exit load, if any, shall be paid out of the exit load proceeds. The entire exit load (net of GST), charged, if any, shall be credited to the Scheme.

The AMC/Trustee reserves the right to change / modify the Load structure of the Scheme, subject to maximum limits as prescribed under the Regulations. However, the Redemption/Repurchase Price will not be lower than 97% of the NAV or as permitted / prescribed under the SEBI Regulations from time to time.

Any imposition or enhancement of Load in future shall be applicable on prospective investments only. At the time of changing the Load Structure:

1. An Addendum detailing the changes will be attached to Scheme Information Document (s) and Key Information Memorandum. The addendum may be circulated to all the distributors / brokers so that the same can be attached to all Scheme Information Documents and Key Information Memoranda already in stock.
2. The addendum will be displayed on the website of the AMC and arrangements will be made to display the addendum in the form of a notice in all the Investor Service Centres and distributors / brokers office.
3. The introduction of the Exit Load along with the details may be stamped in the acknowledgement slip issued to the investors on submission of the application form and may also be disclosed in the statement of accounts issued after the introduction of such Load.
4. A public notice shall be given in respect of such changes in one English daily newspaper having nationwide circulation as well as in a newspaper published in the language of region where the Head Office of the Mutual Fund is situated.
5. Any other measure which the Mutual Fund may consider necessary.

The investors / unitholders are requested to check the prevailing load structure of the Scheme before investing. *For the current applicable exit load structure, please refer to the website of the AMC ([www.mahindramanulife.com](http://www.mahindramanulife.com)) or may call at 1800-419-6244 (toll free no.) or your distributor.*

## SECTION II

### I. INTRODUCTION

#### A. DEFINITIONS

For details refer <https://www.mahindramanulife.com/downloads#MANDATORY-DISCLOSURES-+-Offer-Document-Related-Disclosures>

#### B. RISK FACTORS

##### i. STANDARD RISK FACTORS

- Investment in Mutual Fund Units involves investment risks such as trading volumes, settlement risk, liquidity risk, default risk including the possible loss of principal.
- As the price / value / interest rates of the securities in which the Scheme invests fluctuates, the value of your investment in the Scheme may go up or down.
- Past performance of the Sponsors/AMC/Mutual Fund does not guarantee future performance of the Scheme.
- The name of the Scheme does not in any manner indicate either the quality of the Scheme or its future prospects and returns.
- The Sponsors is not responsible or liable for any loss resulting from the operation of the Scheme beyond the initial contribution of Rs. 1 lakh made by it towards setting up the Fund.
- The present scheme is not a guaranteed or assured return scheme.

##### ii. SCHEME SPECIFIC RISK FACTORS

Some of the specific risk factors related to the Scheme include, but are not limited to the following:

##### **Risks associated with investments in Fixed Income Securities**

- **Interest-Rate Risk:** Fixed income securities such as government bonds, corporate bonds, and money market instruments and fixed income derivatives run price-risk or interest-rate risk. Generally, when interest rates rise, prices of existing fixed income securities fall and when interest rates drop, such prices increase. The extent of fall or rise in the prices depends upon the coupon and maturity of the security. It also depends upon the yield level at which the security is being traded.
- **Re-investment Risk:** Investments in fixed income securities carry re-investment risk as interest rates prevailing on the coupon payment or maturity dates may differ from the original coupon of the bond.
- **Basis Risk:** Basis risk arises due to an unidentical in the price movement of the derivative vis-à-vis that of the security being hedged.
- **Spread Risk:** In a floating rate security the coupon is expressed in terms of a spread or mark up over the benchmark rate. In the life of the security this spread may move adversely leading to loss in value of the portfolio. The yield of the underlying benchmark might not change, but the spread of the security over the underlying benchmark might increase leading to loss in value of the security.
- **Liquidity Risk:** The liquidity of a bond may change, depending on market conditions leading to changes in the liquidity premium attached to the price of the bond. At the time of selling the security, the security can become less liquid, leading to loss in value of the portfolio.
- **Credit Risk:** This is the risk associated with the issuer of a debenture/bond or a money market instrument defaulting on coupon payments or in paying back the principal amount on

maturity. Even when there is no default, the price of a security may change with expected changes in the credit rating of the issuer. It is to be noted here that a Government Security is a sovereign security and is considered to be the safest. Corporate bonds carry a higher amount of credit risk than Government securities. Within corporate bonds also there are different levels of safety and a bond rated higher by a particular rating agency is safer than a bond rated lower by the same rating agency.

- **Liquidity Risk on account of unlisted securities:** The liquidity and valuation of the Scheme investments due to their holdings of unlisted securities may be affected if they are required to be sold prior to their target date of divestment. The unlisted security can go down in value before the divestment date and selling of these securities before the divestment date can lead to losses in the portfolio.
- **Counterparty Risk:** - This is the risk of failure of counterparty to a transaction to deliver securities against consideration received or to pay consideration against securities delivered, in full or in part or as per the agreed specification. There could be losses to the Scheme in case of a counterparty default.
- **Settlement Risk:** Fixed income securities run the risk of settlement which can adversely affect the ability of the fund house to swiftly execute trading strategies which can lead to adverse movements in NAV.
- **Risks associated with unrated instruments:** - Investments in unrated instruments are subject to the risk associated with investments in any other fixed income securities, as referred above. However, investments in unrated instruments are considered to be subject to greater risk of loss of principal and interest than rated instruments.
- **Duration Risk:** - Duration risk refers to the movement in price of the underlying invested money market / debt instruments due to movement/change in interest rates over different durations of maturity of instruments. In a portfolio of debt assets, the duration risk is measured by the average duration of the portfolio. Duration, expressed in years, is used as a measure of the sensitivity of the fixed income instrument to a change in interest rates. Usually, individual duration of the fixed income instruments in the portfolio is calculated and the portfolio duration is the weighted average of such individual instrument duration. A longer portfolio duration is associated with greater price fluctuations. A rise in interest rates could normally lead to decrease in prices and generally negatively affects portfolios having longer duration vis-a-vis portfolios having shorter duration. A fall in interest rate generally benefits portfolio having longer duration. A longer duration portfolio is also generally associated with greater volatility vis-a-vis a shorter duration portfolio.
- **Performance Risk** - Performance risk refers to the risk of a scheme being unable to generate returns matching / above the returns of the scheme's benchmark. It would also mean the scheme underperforming against its peer set of other mutual fund schemes having similar portfolios, scheme classification, objective, benchmark and asset allocation. The performance risk is a function of various variables which include interest rate movement and the associated price movement of the invested debt/money market instruments, the duration risk, the credit quality movement and the liquidity of the invested instruments. These risks could arise due to a variety of market and economic activities, government policies, global economic changes, currency fluctuations, tax policies, political changes, corporate actions and investors' behaviour.

### **Risk factors associated with repo transactions in Corporate Debt Securities**

**Counterparty Risk:** This refers to the inability of the seller to meet the obligation to buy back securities at the contracted price. Fund Manager will endeavor to manage counterparty risk by dealing only with counterparties having strong credit profiles assessed through in-house credit analysis and / or with regulated entities. In the event of default by the repo counterparty, the Scheme will have recourse to the corporate debt securities given as collateral to recover the investment by selling the collateral in the

market. However, selling of collateral will also be subject to liquidity risk in the market and the Scheme may incur impact cost at the time of selling the collateral.

**Collateral Risk:** Collateral risk arises when the market value of the securities is inadequate to meet the repo obligations or there is downward migration in rating of collateral. Further if the rating of collateral goes below the minimum required rating during the term of repo or collateral becomes ineligible for any reason, counterparty will be expected to substitute the collateral. In case of failure to do so, the AMC / Scheme will explore the option for early termination of the trade.

#### **Risks associated with ‘Right to limit redemptions’**

Subject to the approval of Board of Directors of the AMC and Trustee Company and immediate intimation to SEBI, a restriction on redemptions may be imposed by the Scheme under certain exceptional circumstances, which the AMC / Trustee believe that may lead to a systemic crisis or event that constrict liquidity of most securities or the efficient functioning of markets. Please refer to the paragraph “Right to Limit Redemptions” for further details including the procedure to be followed while imposing restriction on redemptions.

#### **Risks Factors associated with transaction in Units through stock exchange(s)**

In respect of transaction in Units of the Scheme through BSE and / or NSE, allotment and redemption of Units on any Business Day will depend upon the order processing / settlement by BSE and / or NSE and their respective clearing corporations on which the Fund has no control. Further, there is no guarantee about sufficient liquidity of units of the Scheme on stock exchange platforms(s).

### **C. RISK MITIGATION STRATEGIES**

Risk is an inherent part of the investment function. The AMC has incorporated adequate safeguards to manage risk in the fund management process. The risk control process involves identifying & measuring the risk through various Risk Measurement Tools.

| <b>Nature of Risk</b>                                                    | <b>Risk mitigation measures</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                  |
|--------------------------------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| <b>Risks associated with Debt Securities and Money Market Securities</b> |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                  |
| <b>Market Risk / Interest Rate Risk</b>                                  | In expectation of a rising interest rate scenario, the Scheme may increase its investment in money market securities whereas if the interest rates are expected to fall the allocation to debt securities with longer maturity may be increased thereby mitigating risk to that extent. The funds' duration could be actively managed, taking into account the investment strategy, applicable regulations, scheme objectives, and prevailing market and interest rate conditions.                                                                                                                                                                                                                               |
| <b>Liquidity Risk</b>                                                    | Liquidity Risk shall be addressed by monitoring the asset side secondary market liquidity in conjunction with the concentration and the profile of the liability side on timely basis. The liquidity risk will be managed and/or sought to be addressed by creating a portfolio which has adequate access to liquidity in the secondary market. The portfolio construction and management shall be executed in line with the Regulatory and internal guidelines for liquidity risk management. Creating portfolios that are diversified across maturities, ratings, types of assets, etc. in accordance with the fund objectives, regulations, and investing strategy could be a way to decrease liquidity risk. |
| <b>Credit Risk</b>                                                       | In addition to external ratings by the accredited credit rating agencies, the credit analyst will undertake independent credit assessment that would capture the quantitative (financial statements) and qualitative aspects (accounting policies, management quality, off-balance sheet exposures,                                                                                                                                                                                                                                                                                                                                                                                                              |

|                           |                                                                                                                                                                                                                                                                                                                                                                                                                                     |
|---------------------------|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
|                           | notes, auditors' comments, disclosure standards etc.) of a company to assess its fundamental credit strength and guide the investment decisions in the schemes. There is also a regulatory cap based on issuer ratings on exposure to each issuer to ensure a diversified portfolio and reduced credit risk in the portfolio. Further, there are firm wide issuer limits to keep credit risk under control through diversification. |
| <b>Re-investment Risk</b> | Reinvestment risk on intermittent cashflows received by the Scheme manifests during a falling interest rate scenario. While the Scheme would be subjected to reinvestment risk, it is also expected to benefit from the capital appreciation in fixed income instruments driven by falling interest rates. Reinvestment risk and interest rate risk for fixed income securities mitigate each other.                                |

## II. INFORMATION ABOUT THE SCHEME:

### A. WHERE WILL THE SCHEME INVEST?

Subject to the Regulations, the corpus of the Scheme can be invested in any (but not exclusively) of the following securities as permitted by SEBI/ RBI from time to time:

#### I. Debt & Money Market Instruments:

1. Certificate of Deposits (CD) – CD is a negotiable money market instrument issued by scheduled commercial banks and select all-India Financial Institutions that have been permitted by the RBI to raise short term resources. The maturity period of CDs issued by the Banks is between 7 days to one year, whereas, in case of FIs, maturity is between one year to 3 years from the date of issue. CDs may be issued at a discount to face value.
2. Commercial Paper (CP) - CP is an unsecured negotiable money market instrument issued in the form of a promissory note, generally issued by the corporates, primary dealers and all India Financial Institutions as an alternative source of short term borrowings. They are issued at a discount to the face value as may be determined by the issuer. CP is traded in secondary market and can be freely bought and sold before maturity.
3. Bills Rediscounting (BRD) – BRD is the rediscounting of trade bills which have already been purchased by / discounted with the bank by the customers. These trade bills arise out of supply of goods / services.
4. Securities issued by the Central and State Governments as may be permitted by RBI, securities guaranteed by the Central and State Governments (including but not limited to coupon bearing bonds, zero coupon bonds and treasury bills). Central Government securities are sovereign debt obligations of the Government of India with zero-risk of default and issued on its behalf by RBI. They form part of Government's annual borrowing programme and are used to fund the fiscal deficit along with other short term and long term requirements. Such securities could be fixed rate, fixed interest rate with put/call option, zero coupon bond, floating rate bonds, capital indexed bonds, fixed interest security with staggered maturity payment etc. State Government securities are issued by the respective State Government in co-ordination with the RBI.
5. Treasury Bills (T-Bills) are issued by the Government of India to meet their short term borrowing requirements. T-Bills are issued for maturities of 91 days, 182 days and 364 days. T-bills are issued at a discount to their face value and redeemed at par.
6. Repos/reverse repos in Government Securities as may be permitted by RBI (including but not limited to coupon bearing bonds, zero coupon bonds and treasury bills). Repo (Repurchase Agreement) or Reverse Repo is a transaction in which two parties agree to sell and purchase the same security with an agreement to purchase or sell the same security at a mutually decided future date and price.
7. Repos/reverse repo transactions in Corporate Debt securities – The Scheme may undertake repo / reverse repo transactions in corporate debt securities by ensuring compliance with clause 12.18 of SEBI Master Circular and such other directions as issued by RBI and SEBI from time to time.

8. Triparty Repo (TREPS) – "Triparty repo" means a repo contract where a third entity (apart from the borrower and lender), called a Tri- Party Agent, acts as an intermediary between the two parties to the repo to facilitate services like collateral selection, payment and settlement, custody and management during the life of the transaction. TREPS facilitates, borrowing and lending of funds, in Triparty Repo arrangement.
  9. Debt securities of domestic Government agencies and statutory bodies, which may or may not carry a Central/State Government guarantee – These are instruments which are issued by various government agencies and bodies. They can be issued at discount, par or premium.
  10. Corporate debt and securities (of both public and private sector undertakings) including Bonds, Debentures, Notes, Strips etc. These are instruments issued by corporate entities for their business requirements. They are generally rated by credit rating agencies, higher the rating lower the risk of default.
  11. Money market instruments permitted by SEBI/RBI, including TREPS (Tri-Party Repo) market or in alternative investment for the TREPS market as may be provided by the RBI to meet the short term liquidity requirements. The non-convertible part of convertible securities – Convertible securities are securities which can be converted from Debt to Equity shares. The non-convertible part cannot be converted into Equity shares and work like a normal debt instrument.
- II.** Investments in units of mutual fund schemes – The Scheme may invest in other schemes managed by the AMC or in the schemes of any other mutual funds in conformity with the investment objective of the Scheme and in terms of the prevailing SEBI (MF) Regulations.
- III.** Any other like instruments as may be permitted by RBI/SEBI/ such other Regulatory Authority from time to time.

The securities / instruments mentioned above and such other securities the Scheme is permitted to invest in could be listed, unlisted, privately placed, secured, unsecured, rated or unrated and of any maturity.

The securities may be acquired through initial public offering (IPOs), secondary market, private placement, rights offers, negotiated deals. Further investments in debentures, bonds and other fixed income securities will be in instruments which have been assigned investment grade rating by the Credit Rating Agency.

Investment in unrated debt instruments shall be subject to complying with the provisions of the Regulations and within the limit as specified in Seventh Schedule to the Regulations. Pursuant to Clause 12.12.1 of SEBI Master Circular, the AMC may constitute committee(s) to approve proposals for investments in unrated debt instruments. The AMC Board and the Trustee shall approve the detailed parameters for such investments. However, in case any unrated debt security does not fall under the parameters, the prior approval of Board of AMC and Trustee shall be sought.

For applicable regulatory investment limits please refer paragraph "Investment Restrictions".

The Fund Manager reserves the right to invest in such securities as maybe permitted from time to time and which are in line with the investment objectives of the Scheme.

### **Fixed Income Markets in India**

The Fixed Income markets in India can be broken down into three parts:

1. Debt Market.
2. Money Market.
3. Derivatives Market.

**Debt Market:** The debt market is active since the mid 1990s with the introduction of major reforms in the debt market such as the auction system for sale of dated government securities, establishing the

system of primary dealers to name a few reforms. This market is predominantly gilt oriented and corporate papers became a part of it since late 1990s. Even today, the Government Securities (G-sec) segment is the largest segment in the debt market with an outstanding stock of Rs. 11265901.95 crore in September 2025. The Government securities market had a volume of Rs. 1059359 crore in August 2025. (Source: The Clearing Corporation of India Ltd.).

The debt market consists of the following instruments:

- Government securities – Issued by the Government of India.
- State government securities – Issued by the State Government.
- Debt securities – Issued by various Corporate, Banks, Financial Institutions.
- Other approved securities like government guaranteed papers.

The nature of instruments is in the form of plain vanilla bonds, Floaters, Zero coupon bonds/deep discounted bonds, securitized papers and structured debt papers.

The major players in Indian debt market are Banks, Mutual Funds, Financial Institutions, Foreign Portfolio Investors, Primary Dealers, Insurance companies and others.

**Money Market:** The money market is a key component of the financial system as it is the fulcrum of monetary operations conducted by the Central Bank in its pursuit of monetary policy objectives. It is a market for short-term funds with maturity ranging from overnight to one year and includes financial instruments that are deemed to be close substitutes of money. Money market instruments facilitate borrowing for relatively short periods of time. They are generally issued at a discount to the maturity value.

The money market in India mainly consists of the following instruments:

- Call money market.
- Tri-party Repo (Treps)
- Treasury bills.
- Commercial papers.
- Certificates of deposits.
- Short Non-Convertible Debentures-fixed and floaters and term lending instruments.

RBI has been taking active steps to develop the money market in India with the objective to improve the signaling mechanism for monetary policy while ensuring financial stability. Various reform measures have resulted in a relatively deep, liquid and vibrant money market with a shift from administered and direct to indirect market based instruments of monetary management. For e.g. the call money market was transformed into a pure interbank market, while other money market instruments such as market repo and TREPS were developed to provide avenues to non-banks, including mutual funds, for managing their short-term liquidity mismatches. For the fortnight ended 15<sup>th</sup> October 2025, the total amount outstanding of commercial papers (at face value) issued was Rs. 495679crore, whereas the total amount outstanding of certificates of deposits issued by Banks was Rs. 502668 crore for the fortnight ended 17<sup>th</sup> October 2025 (Source-RBI).

The yield ranges (as on October 29, 2025) of various instruments mentioned above, and the factors affecting prices of such securities are given hereunder:

| Instrument     | Current Yield range (%) |
|----------------|-------------------------|
| Treps          | 5.40%-5.60%             |
| Repo           | 5.50%-5.70%             |
| 3m Tbill       | 5.43%-5.46%             |
| 1Y Tbill       | 5.55%-5.60%             |
| 10Y Gsec       | 6.45%-6.50%             |
| 3m PSU Bank CD | 5.95%-6.05%             |

|                            |             |
|----------------------------|-------------|
| 3m Manufacturing Co. CP    | 6.05%-6.15% |
| 1Y PSU Bank CD             | 6.40%-6.50% |
| 1Y NBFC CP                 | 6.80%-6.90% |
| 1Y Manufacturing Co. CP    | 6.60%-6.70% |
| 5Y AAA Institutional Bond  | 6.60%-6.75% |
| 10Y AAA Institutional Bond | 7.00%-7.10% |

Source: CCIL, Bloomberg

These yields are indicative and do not indicate yields that may be obtained in future as interest rates keep changing consequent to changes in macroeconomic conditions and RBI policy. The price and yield on various debt instruments fluctuate from time to time depending upon the macro economic situation, inflation rate, overall liquidity position, foreign exchange scenario etc. Also, the price and yield vary according to maturity profile, credit risk etc.

## B. WHAT ARE THE INVESTMENT RESTRICTIONS?

Pursuant to Regulations, specifically the Seventh Schedule and amendments thereto, the following investment restrictions are currently applicable to the Scheme:

1. The Scheme shall not invest more than 10% of its NAV in debt instruments comprising money market instruments and non-money market instruments issued by a single issuer, which are rated not below investment grade by a credit rating agency authorized to carry out such activities under the SEBI Act, 1992. Such investment limit may be extended to 12% of the NAV of the Scheme with the prior approval of the Board of Trustee and the Board of AMC.

Provided that such limit shall not be applicable for investment in Government Securities, treasury bills and Triparty Repo on Government securities or treasury bills.

Investments within such limit can be made in the mortgaged backed securitised debt, which are rated not below investment grade by a credit rating agency, registered with SEBI.

Further, pursuant to Clause 12.8.3 SEBI Master Circular

- i. The Scheme shall not invest more than:
    - a. 10% of its NAV in debt and money market securities rated AAA; or
    - b. 8% of its NAV in debt and money market securities rated AA; or
    - c. 6% of its NAV in debt and money market securities rated A and below

issued by a single issuer;
  - ii. Such investment limits may be extended by up to 2% of the NAV of the Scheme with the prior approval of the Board of Trustee and the Board of AMC, subject to compliance with overall limit of 12% of the NAV of the scheme as specified above in the first para.
2. The Scheme shall not invest in unlisted debt instruments including commercial papers, other than Government Securities, other money market instruments and derivative products such as Interest Rate Swaps (IRS), Interest Rate Futures (IRF), etc. which are used by mutual funds for hedging

Provided that the Scheme may invest in unlisted non-convertible debentures up to a maximum of 10% of the debt portfolio of the Scheme subject to such conditions and requirements as prescribed under the Clause 12.1 of the SEBI Master Circular, as amended by SEBI from time to time.

For the purpose of investment in debt instruments, listed debt instruments shall include listed and to be listed debt instruments.

3. The Scheme shall not invest more than 5% of its net assets in unrated debt and money market instruments, other than government securities, treasury bills, derivative products such as IRS, IRF etc.;

Provided that all such investments shall be made with the prior approval of the Board of AMC and the Board of Trustees and shall be subject to such conditions and requirements as prescribed under the Clause 12.1.5 of the SEBI Master Circular, as amended by SEBI from time to time.

4. In terms of Clause 4.5.3 of SEBI Master Circular, the Scheme shall not invest in debt securities having Structured Obligations (SO rating) and / or credit enhancements (CE rating). However, debt securities with government guarantee shall be excluded from such restriction.
5. The Mutual Fund under all its schemes shall own not more than 10% of the debt instruments having special features\* issued by a single issuer.

\*subordination to equity (absorbs losses before equity capital) and/or convertible to equity upon trigger of a pre-specified event for loss absorption.

6. The Scheme shall not invest –
  - a. more than 10% of Net Assets Value of the debt portfolio of the Scheme, in debt instruments having special features; and
  - b. more than 5% of Net Assets Value of the debt portfolio of the Scheme in debt instruments having special features issued by a single issuer.
7. The above investment limit for the Scheme shall be within the overall limit for debt instruments issued by a single issuer, as specified at clause 1 of the Seventh Schedule of the Regulations (refer point no. 1 above), and other prudential limits with respect to the debt instruments.
8. The Scheme may invest in other schemes of the Mutual Fund or any other mutual fund without charging any fees, provided the aggregate inter-scheme investment made by all the schemes under the same management or in schemes under the management of any other asset management company shall not exceed 5% of the Net Asset Value of the Fund.
9. The Scheme shall not make any investment in —
  - Any unlisted security of an associate or group company of the Sponsors; or
  - Any security issued by way of private placement by an associate or group company of the Sponsors; or
  - The listed securities of group companies of the Sponsors which is in excess of 25 percent of the net assets of the Scheme.
10. Transfer of investments from one scheme to another scheme in the Mutual Fund is permitted provided:
  - Such transfers are done at the prevailing market price for quoted instruments on Spot Basis (Spot Basis shall have the same meaning as specified by a stock exchange for spot transactions); and in line with the process laid down under the Valuation Policy of the Mutual Fund; and The Securities so transferred shall be in conformity with the investment objective of the Scheme to which such transfer has been made.

However, in terms of Clause 12.30.2.2 of SEBI Master Circular, inter scheme transfers (ISTs) are allowed only in case of raising liquidity and for duration/Issuer/Sector/Group rebalancing with the following conditions:

In case of raising liquidity, ISTs permitted if:

- a. Use of scheme cash & cash equivalent
- b. Use of market borrowings
- c. Selling of scheme securities in the market
- d. After attempting all the above, if there is still a scheme level liquidity deficit, then out of the remaining securities, outward Inter Scheme Transfers (ISTs) of the optimal mix of low duration paper with highest quality shall be effected. The use of market borrowing before ISTs will be optional and Fund Manager may at his discretion take decision on borrowing in the best interest of unitholders.

In case of Duration/Issuer/Sector/Group rebalancing, ISTs permitted if:

- a. ISTs shall be allowed only to rebalance the breach of regulatory limit.
- b. ISTs can be done where any one of duration, issuer, sector and group balancing is required in both the transferor and transferee schemes.

No ISTs of a security shall be allowed, if there is negative news or rumors in the mainstream media or an alert is generated about the security, based on internal credit risk assessment in terms of Clause 4.3 of SEBI Master Circular during the previous four months.

11. The Mutual Fund shall get the securities purchased transferred in the name of the Fund on account of the concerned Scheme, wherever investments are intended to be of a long-term nature.
12. The Mutual Fund shall buy and sell securities on the basis of deliveries and shall in all cases of purchases, take delivery of relevant securities and in all cases of sale, deliver the securities.

Provided further that the Mutual Fund may enter into derivatives transactions in a recognized stock exchange, subject to the framework specified by SEBI.

Provided further that sale of government security already contracted for purchase shall be permitted in accordance with the guidelines issued by the Reserve Bank of India in this regard.

13. The Scheme shall not make any investment in any fund of funds scheme.
14. Save as otherwise expressly provided under SEBI (Mutual Funds) Regulations, 1996, the Scheme shall not advance any loans.
15. The Fund shall not borrow except to meet temporary liquidity needs of the Fund for the purpose of repurchase/redemption of Units or payment of interest and/or (IDCW) to the Unit holders.

Provided that the Fund shall not borrow more than 20% of the net assets of the individual Scheme and the duration of the borrowing shall not exceed a period of 6 months.

16. The Scheme's total exposure in a particular sector (excluding investments in Bank CDs, TREPS, Government Securities, T-Bills and AAA rated securities issued by Public Financial Institutions and Public Sector Banks) shall not exceed 20% of the net assets of the Scheme;

Provided that an additional exposure to financial services sector (over and above the limit of 20%) not exceeding 10% of the net assets of the Scheme shall be allowed by way of increase in exposure to Housing Finance Companies (HFCs) only. Further, an additional exposure of 5% of the net assets of the scheme has been allowed for investments in securitized debt instruments based on retail housing loan portfolio/ an affordable housing loan portfolio;

Provided further that the additional exposure to such securities issued by HFCs are rated AA and above and these HFCs are registered with National Housing Bank (NHB) and the total Investment/exposure in HFCs shall not exceed 20% of the net assets of the Scheme.

17. The Scheme's total exposure in a group (excluding investments in securities issued by Public Sector Units, Public Financial Institutions and Public Sector Banks) shall not exceed 20% of the net assets of the Scheme. Such investment limit may be extended to 25% of the net assets of the Scheme with the prior approval of the Board of Trustee.

The investments by the Scheme in debt and money market instruments of group companies of both the Sponsors and the AMC shall not exceed 10% of the net assets of the scheme. Such investment limit may be extended to 15% of the net assets of the scheme with the prior approval of the Board of Trustees

For this purpose, a group means a group as defined under regulation 2 (mm) of the Regulations and shall include an entity, its subsidiaries, fellow subsidiaries, its holding company and its associates.

18. In terms of Clause 4.5.2 of SEBI Master circular, the Scheme shall not park funds pending deployment in short term deposits of scheduled commercial banks.
19. In terms of Clause 2.6.1.B of SEBI Master Circular, the Scheme may deploy, not exceeding, 5% of the net assets of the Scheme in Government Securities and/or Treasury bills with a residual maturity of upto 30 days for the purpose of placing the same as margin and collateral for certain transactions.

All the investment restrictions will be applicable at the time of making investments.

There are no internal norms prescribed vis-à-vis limiting exposure to a particular scrip, issuer or sector, etc. The AMC/Trustee may alter these above stated restrictions from time to time to the extent the Regulations change, so as to permit the Scheme to make its investments in the full spectrum of permitted investments for mutual funds to achieve its respective investment objective.

### C. FUNDAMENTAL ATTRIBUTES

Following are the Fundamental Attributes of the Scheme(s), in terms of Clause 1.14 of SEBI Master Circular for Mutual Funds dated June 27, 2024:

- i. Type of scheme - **An open ended debt scheme investing in overnight securities. A relatively low interest rate risk and relatively low credit risk.**
- ii. Investment Objective –
  - Main Objective - **Refer Section I, Part I**
  - Investment pattern – **Refer Section I, Part II Point A**
- i. Terms of Issue:-
  - Liquidity provisions such as listing, repurchase, redemption. **Refer Section I, Part I and Section II, Sub- Section II Point no. D**
  - Aggregate maximum fees and expenses charged to the Scheme. – **Refer Section I, Part III, Point no. C – Annual Scheme Recurring Expenses;**
  - Any safety net or guarantee provided - **Not Applicable.** The Scheme does not provide any guaranteed or assured return.

In accordance with Regulation 18(15A) of the SEBI (MF) Regulations and clause 1.14 of the SEBI Master Circular, the Trustees shall ensure that no change in the fundamental attributes of the Scheme and the Plan(s)/Option(s) thereunder or the trust or the fees and expenses payable or any other change which would modify the Scheme and the Plan(s)/Option(s) thereunder and affect the interest of the unit holders is carried out by the AMC, unless it complies with sub-regulation (26) of Regulation 25 of SEBI (MF) Regulations.

Pursuant to Regulation 25(26) of the SEBI (MF) Regulations and Clause 1.14.1.4 of SEBI Master Circular, the AMC shall ensure that no change in the fundamental attributes of the Scheme and the Plan(s)/Option(s) thereunder or the trust or the fees and expenses payable or any other change which would modify the Scheme and the Plan(s)/Option(s) thereunder and affect the interest of unit holders, shall be carried out unless-

- SEBI has reviewed and provided its comments on the proposal
- A written communication about the proposed change is sent to each Unit holder and an advertisement is given in one English daily newspaper having nationwide circulation as well as in a newspaper published in the language of the region where the Head Office of the Mutual Fund is situated; and
- The Unit holders are given an option for a period of 30 calendar days to exit at the prevailing Net Asset Value without any Exit Load.

Change(s) in fundamental attributes will not cover any changes to be carried out in the Scheme in order to comply with any amendment(s) in the Regulations and/or changes resulting out of requirement(s) laid down under any SEBI circular(s) / regulatory guidelines and hence the abovementioned process for carrying out changes in the fundamental attributes, will not apply for such cases where changes are required to be carried out in the Scheme as a result of any regulatory notifications.

#### **D. OTHER SCHEME SPECIFIC DISCLOSURES:**

|                                      |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                         |
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| <b>Listing and transfer of units</b> | <p><b>Listing :</b> The Scheme is an open ended debt scheme under which sale and repurchase will be made on a continuous basis and therefore listing on stock exchanges is not envisaged. However, the Trustee may at their discretion list the units on any Stock Exchange.</p> <p><b>Transfer:</b></p> <p>Units of the scheme are non-transferable. However, Units of all schemes of Mahindra Manulife Mutual Fund which are held in demat form shall be freely transferable under the depository system and in accordance with the provisions of the SEBI (Depositories and Participants) Regulations, 1996.</p> <p>Further, if a person becomes a holder of the units consequent to operation of law, or upon enforcement of a pledge, the Mutual Fund will, subject to production of satisfactory evidence, effect the transfer, if the transferee is otherwise eligible to hold the units.</p> <p>The AMC shall, on production of instrument of transfer together with relevant unit certificates, register the transfer and return the unit certificate to the transferee within 30 days from the date of such production. However, investors are requested to note that issuance of Unit Certificates or request for Unit Certificate transfer to any transferee thereof, would attract Stamp Duty/Statutory levies as stipulated by the Government authorities from time to time.</p> <p><b>Transfer of units held in Non-Demat/Statement of Account (SoA) mode:</b></p> <p>Pursuant to AMFI Best Practices Guidelines Circular No. 135/BP/116/2024-25 dated August 14, 2024, read with AMFI Circular No. 135/BP/119/2025-</p> |
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|                                                                                                                                                                                             | <p>26 dated May 08, 2025 , the facility for transfer of units held in Non-Demat/SoA mode shall be made available to all the Investors/Unitholders falling under resident/non-resident Individual category including the unitholders falling under the following three categories –</p> <ol style="list-style-type: none"> <li>1. Surviving joint unitholder, who wants to add new joint holder(s) in the folio upon demise of one or more joint unitholder(s).</li> <li>2. A nominee of a deceased unitholder, who wants to transfer the units to the legal heirs of the deceased unitholder, post the transmission of units in the name of the nominee.</li> <li>3. A minor unitholder who has turned a major and has changed his/her status from minor to major, wants to add the name of the parent / guardian, sibling, spouse etc. in the folio as joint holder(s).</li> </ol> <p>For detailed disclosure / process on transfer of units held in Non-Demat mode (SoA), kindly refer SAI.</p>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           |
| <b>Dematerialization of units</b>                                                                                                                                                           | <p><b>Option to hold units in dematerialised (demat) form</b></p> <p>The Unit holders would have an option to hold the Units in electronic i.e. demat form. The Applicants intending to hold Units in demat form will be required to have a beneficiary account with a Depository Participant (DP) of the NSDL/CDSL and will be required to mention in the application form DP's Name, DP ID No. and Beneficiary Account No. with the DP at the time of purchasing Units. The AMC/ RTA will endeavour to credit the units in the demat account of the investor within 2 working days from the date of receipt of valid request with complete details.</p> <p>In case investors desire to convert their existing physical units (represented by statement of account) into dematerialized form or vice versa, the request for conversion of units held in physical form into Demat (electronic) form or vice versa should be submitted along with a Demat/Remat Request Form to their Depository Participants. In case the units are desired to be held by investor in dematerialized form, the KYC performed by Depository Participant shall be considered compliance of the applicable SEBI norms.</p> <p>Investors desirous of having the Units of the Scheme in dematerialized form should contact the ISCs of the AMC/Registrar. The AMC shall issue units in dematerialized form to a Unit holder in the Scheme within two working days of the receipt of request from the Unit holder. For details, Investors may contact any of the Investor Service Centres of the AMC.</p> <p><b>Account Statement for demat account holders</b></p> <p>In case of Unit Holders holding units in the dematerialized mode, the AMC will not send the account statement to the Unit Holders. The demat statement issued by the Depository Participant would be deemed adequate compliance with the requirements in respect of dispatch of statements of account.</p> |
| <b>Minimum Target amount</b><br>(This is the minimum amount required to operate the scheme and if this is not collected during the NFO period, then all the investors would be refunded the | Not Applicable                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                              |

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| amount invested without any return.)                                                                                                               |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                |
| <b>Maximum Amount to be raised (if any)</b><br><br>This is the maximum amount which can be collected during the NFO period, as decided by the AMC. | Not Applicable.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                |
| <b>Income Distribution cum Capital Withdrawal (IDCW) Policy</b>                                                                                    | <p>Under the Income Distribution cum Capital Withdrawal/IDCW option, the IDCW will be declared in accordance with the IDCW distribution procedure specified in this section, subject to availability of distributable surplus calculated in accordance with the Regulations. There is no assurance or guarantee to the Unitholder as to the rate of IDCW nor that will the IDCW be paid regularly.</p> <p>The AMC/Trustee reserves the right to change the frequency of declaration of IDCW or may provide additional frequency for Declaration of IDCW.</p> <p><b>IDCW Distribution Procedure (Income Distribution cum Capital Withdrawal Option/ IDCW option upto Monthly frequency)</b></p> <p>In accordance with clause 11.6 of SEBI Master Circular read with Dividend Distribution Policy ('Policy') approved by the Board of Directors of the Trustee Company, the procedure for distribution of IDCW would be as under:</p> <ol style="list-style-type: none"> <li>1. Frequency, record date and quantum of IDCW, as specified in the SID of the Scheme will be followed for declaration of IDCW. IDCW shall be paid, subject to availability of distributable surplus.</li> <li>2. After distribution of IDCW on the record date, the NAV of the IDCW sub-option(s) falls to the extent of net IDCW and other statutory levy, as applicable. No IDCW will be declared if the distributable surplus at plan/option of the Scheme is less than Rs. 100/-.</li> <li>3. Any modification(s) to the record date(s) / quantum of IDCW specified in the SID of the Scheme shall be approved by the Dividend Distribution Committee (comprising of the officials of the AMC including the Chief Executive Officer) constituted under the Policy to whom powers have been delegated under the Policy to declare and fix the record date(s) and the quantum of dividend with respect to declaration of IDCW upto monthly frequency.</li> <li>4. Actual IDCW declared under the IDCW options upto Monthly frequency will be ratified by the Board of the AMC and Trustees in its immediately following Board meeting.</li> </ol> |
| <b>Allotment (detailed procedure)</b>                                                                                                              | <p>On acceptance of the application for subscription, an allotment confirmation specifying the number of units allotted by way of e-mail and/or SMS within 5 business days from the date of closure of NFO period will be sent to the Unitholders/ investors registered e-mail address and/or mobile number.</p> <p>In cases where the email does not reach the Unitholder/ investor, the Fund / its Registrar &amp; Transfer Agents will not be responsible, but the Unitholder/</p>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          |

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|                                                                                                                                                                                            | <p>investor can request for fresh statement/confirmation. The Unitholder/ investor shall from time to time intimate the Fund / its Registrar &amp; Transfer Agents about any changes in his e-mail address.</p> <p>Applicants under both the Direct and Regular Plan(s) offered under the Scheme will have an option to hold the Units either in physical form (i.e. account statement) or in dematerialized form.</p> <p>Where investors / Unitholders, have provided an email address, an account statement reflecting the units allotted to the Unitholder shall be sent by email on their registered email address.</p> <p>However, in case of Unit Holders holding units in the dematerialized mode, the Fund will not send the account statement to the Unit Holders. The statement provided by the Depository Participant will be equivalent to the account statement</p> <p>For further details, refer section on “Account Statement”</p>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                         |
| <b>Refund (During NFO)</b>                                                                                                                                                                 | Not applicable                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            |
| <p><b>Who can invest</b></p> <p>This is an indicative list and investors requested to consult your financial advisor to ascertain whether the scheme is suitable to your risk profile.</p> | <p>The following persons (subject, wherever relevant, to purchase of Units, being permitted and duly authorized under their respective constitutions / bye-laws, charter documents and relevant statutory regulations) are eligible and may apply for purchase Subscription to the Units under the Scheme:</p> <ol style="list-style-type: none"> <li>1. Resident adult individuals either singly or jointly (not exceeding three) or on an Anyone or Survivor basis;</li> <li>2. Hindu Undivided Family (HUF) through Karta;</li> <li>3. Minor through parent / legal guardian;</li> <li>4. Partnership Firms including limited liability partnership firms;</li> <li>5. Proprietorship in the name of the sole proprietor;</li> <li>6. Companies, Bodies Corporate, Public Sector Undertakings (PSUs.), Association of Persons (AOP) or Bodies of Individuals (BOI) and societies registered under the Societies Registration Act, 1860;</li> <li>7. Banks (including Co-operative Banks and Regional Rural Banks) and Financial Institutions;</li> <li>8. Religious and Charitable Trusts, Wakfs or endowments of private trusts (subject to receipt of necessary approvals as "Public Securities" as required) and Private trusts authorised to invest in mutual fund schemes under their trust deeds;</li> <li>9. Non-Resident Indians (NRIs) / Persons of Indian origin (PIOs) residing abroad on repatriation basis or on non-repatriation basis;</li> <li>10. Foreign Portfolio Investors (FPIs) registered with SEBI;</li> <li>11. Army, Air Force, Navy and other para-military units and bodies created by such institutions;</li> <li>12. Scientific and Industrial Research Organisations;</li> <li>13. Multilateral Funding Agencies / Bodies Corporate incorporated outside India with the permission of Government of India / RBI;</li> <li>14. Provident/ Pension/ Gratuity Fund to the extent they are permitted;</li> <li>15. Other schemes of Mahindra Manulife Mutual Fund or any other mutual fund subject to the conditions and limits prescribed by SEBI Regulations;</li> <li>16. Trustee, AMC or Sponsors or their associates may subscribe to Units under the Scheme;</li> <li>17. Such other person as maybe decided by the AMC from time to time.</li> </ol> |

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| <p><b>Who cannot invest</b></p> | <p>It should be noted that the following persons cannot invest in the Scheme:</p> <ol style="list-style-type: none"> <li>1. Any individual who is a foreign national or any other entity that is not an Indian resident under the Foreign Exchange Management Act, 1999 (FEMA Act) except where registered with SEBI as a FPI or otherwise explicitly permitted under FEMA Act/ by RBI/ by any other applicable authority, or as stated in the exception in point no. 5 hereunder;</li> <li>2. Overseas Corporate Bodies (OCBs)</li> <li>3. NRIs residing in Non-Compliant Countries and Territories (NCCTs) as determined by the Financial Action Task Force (FATF), from time to time.</li> <li>4. Residents of Canada as defined under the applicable laws of Canada;</li> <li>5. U.S. Person* (including all persons residing in U.S., U.S. Corporations or other entities organised under the laws of U.S), except lump sum subscriptions, switch transaction requests and requests for registration of systematic transactions received from Non-resident Indians / Persons of Indian origin who at the time of such investment / registration of systematic transaction, are physically present in India and submit only a physical transaction request along with such documents / undertakings, etc. as may be prescribed by the AMC / Mutual Fund from time to time. The AMC shall accept such investments/transaction requests subject to compliance with the applicable laws and such other terms and conditions as may be notified by the AMC/Mutual Fund.</li> </ol> <p><i>*The term “U.S. Person” means any person that is a U.S. Person within the meaning of Regulation S under the Securities Act of 1933 of the United States or as defined by the U.S. Commodity Futures Trading Commission or as per such further amended definitions, interpretations, legislations, rules etc., as may be in force from time to time.</i></p> <p>The physical application form(s) for transactions (in non-demat mode) from such U.S. person will be accepted only at the official points of acceptance of transactions of the Fund in India. Additionally, such transactions in physical application form(s) will also be accepted through Distributors of the AMC and other platforms in India, subject to receipt of such additional documents/undertakings, etc., as may be stipulated by the AMC / Trustee from time to time.</p> <p>The investor shall be responsible for complying with all applicable laws for such investments. Subject to SEBI Regulations and other prevailing guidelines, if any, the AMC/Trustee reserves the right to put the application form/transaction request on hold/reject the subscription/transaction request and redeem the units, if already allotted, as the case may be, as and when identified by the AMC that the same is not in compliance with the applicable laws, the terms and conditions stipulated by the AMC/Trustee from time to time and/or the documents/undertakings provided by such investors are not satisfactory. Such redemption will be processed at the applicable Net Asset Value and subject to applicable taxes and exit load, if any.</p> <p>If an existing Unit Holder(s) subsequently becomes a U.S. Person or Resident of Canada, then such Unit Holder(s) will not be able to purchase any additional Units in any of the Schemes of the Fund except in the manner stated in point no. 5 above.</p> |
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|                                       | <p>The Mutual Fund reserves the right to include/exclude new/existing categories of investors to invest in the Scheme from time to time, subject to SEBI Regulations and other prevailing statutory regulations, if any. The Mutual Fund / Trustee / AMC may redeem Units of any Unitholder in the event it is found that the Unitholder has submitted information either in the application or otherwise that is false, misleading or incomplete or Units are held by any person in breach of the SEBI Regulations, any law or requirements of any governmental, statutory authority.</p>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               |
| <b>How to Apply and other details</b> | <p>New investors can purchase units of the Scheme by using an application form, whereas, existing Unit holders may use a transaction slip or application form. Application forms or transaction slips will be available at the Investor Service Centres (ISCs)/ Official Points of Acceptance of transactions during Business Hours on Business Days. The same can also be downloaded from the website of the Mutual Fund viz. <a href="http://www.mahindramanulife.com">www.mahindramanulife.com</a>. For details on updated list of ISCs / Official Points of Acceptance, investors may log on to 'Contact Us' section on our website <a href="http://www.mahindramanulife.com">www.mahindramanulife.com</a>.</p> <p>Investors may also undertake transactions viz. purchase / redemption / switch through the AMC's online transaction portal available on its website viz., <a href="http://www.mahindramanulife.com">www.mahindramanulife.com</a> and such other online/electronic modes / sources as communicated by the AMC from time to time. Further, the investors may also submit transactions in electronic modes offered by specified banks, financial institutions, distributors etc., with whom the AMC has entered or may enter into specific arrangements including through secured internet sites operated by CAMS.</p> <p>The duly completed application form/transaction slip as the case maybe, can be submitted at the designated ISCs / Official Points of Acceptance and will be subject to verification.</p> <p>Further, Investor may also transact through RTA inter-operable platform viz. MFCentral. It is created with an intent to be a one stop portal / mobile app for all mutual fund investments and service-related needs that significantly reduces the need for submission of physical documents by enabling various digital / physical services to mutual fund investors across fund houses subject to applicable Terms &amp; Conditions of the Platform. MFCentral has enabled execution of various types of Financial and Non-financial transactions on their platform. For more details, investors may access the MFCentral website using <a href="https://mfcentral.com/">https://mfcentral.com/</a> and/or access the MF Central Mobile App.</p> <p>The investors can subscribe to / switch / redeem the Units of the Scheme vide the Stock Exchange Infrastructure Facility viz. MFSS &amp; NMF II platform of National Stock Exchange(NSE) and "BSEStAR MF" platform of Bombay Stock Exchange (BSE) through trading members of the NSE and BSE respectively, who are registered with AMFI OR SEBI-Registered Investment Advisors (RIAs)/ SEBI-Registered Portfolio Managers and AMFI-registered Mutual Fund Distributors who are empaneled with NSE and BSE. Please contact any of the Investor Service Centers of the Mutual Fund to understand the detailed process of transacting through this facility.</p> <p>All applicants for Purchase of Units /Redemption of Units must provide a bank name and bank account number, in the Application Form.</p> |

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|                                                                                                                                                                         | <p>For updated list of AMC branch offices, please visit <a href="https://www.mahindramanulife.com/contact-us">https://www.mahindramanulife.com/contact-us</a></p> <p>Please refer <a href="https://www.mahindramanulife.com/downloads#MANDATORY-DISCLOSURES-+-Offer-Document-Related-Disclosures">https://www.mahindramanulife.com/downloads#MANDATORY-DISCLOSURES-+-Offer-Document-Related-Disclosures</a> for details for list of official points of acceptance of AMC and RTA or refer the back cover page.</p> <p><b>Details of Registrar &amp; Transfer Agent:</b></p> <p>Name: Computer Age Management Services Limited<br/> Address: 'C' Block, 2<sup>nd</sup> floor, Hanudev Info Park P Ltd, Sf No 558/2, Udayampalayam Road, Nava India, Coimbatore – 64102.<br/> Contact no.: 1800-419-2267 (Toll-free no.)/ 044 66073600<br/> Email id: <a href="mailto:enq_mm@camsonline.com">enq_mm@camsonline.com</a><br/> Website address: <a href="http://www.camsonline.com">www.camsonline.com</a></p> <p>For further details (including collecting banker details), please refer SAI and application form for the instructions.</p>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                |
| <b>The policy regarding reissue of repurchased units, including the maximum extent, the manner of reissue, the entity (the Scheme or the AMC) involved in the same.</b> | Units once redeemed will be extinguished and will not be reissued.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     |
| <b>Restrictions, if any, on the right to freely retain or dispose of units being offered.</b>                                                                           | <p><b>Pledge of Units:-</b></p> <p>The Units under the Scheme may be offered as security by way of a pledge / charge in favour of scheduled banks, financial institutions, non-banking finance companies ("NBFC's), or any other body. The AMC/RTA will note and record such Pledged Units. A standard form for this purpose is available on request at all ISCs and the Mutual Fund website (<a href="http://www.mahindramanulife.com">www.mahindramanulife.com</a>). The AMC shall mark a lien on the specified units only upon receiving the duly completed form and documents as it may require. Disbursement of such loans will be at the entire discretion of the bank / financial institution / NBFC or any other body concerned and the Mutual Fund assumes no responsibility thereof.</p> <p>The Pledgor will not be able to redeem/switch Units that are pledged until the entity to which the Units are pledged provides a written authorisation to the Mutual Fund that the pledge / lien/ charge may be removed. As long as Units are pledged, the Pledgee will have complete authority to redeem such Units. IDCW declared on Units under lien will be paid / re-invested to the credit of the Unit Holder and not the lien holder unless specified otherwise in the lien letter.</p> <p>For units of the Scheme held in electronic (Demat) form, the rules of Depository applicable for pledge will be applicable for Pledge/Assignment of units of the Scheme. Pledgor and Pledgee must have a beneficial account with the Depository. These accounts can be with the same DP or with different DPs.</p> <p><b>Lien on Units:-</b></p> |

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|  | <p>On an ongoing basis, when existing and new investors make Subscriptions, pending clearance of the payment instrument, a temporary hold (lien) will be created on the Units allotted and such Units shall not be available for redemption/switch out until the payment proceeds are realised by the Fund. In case the cheque/draft is dishonoured during clearing process by the bank, the transaction will be reversed and the Units allotted there against shall be cancelled under intimation to the applicant. In respect of NRIs, the AMC/RTA shall mark a temporary hold (lien) on the Units, in case the requisite documents (such as FIRC/Account debit letter) have not been submitted along with the application form and before the submission of the redemption request. The AMC reserves the right to change the operational guidelines for temporary lien on Units from time to time.</p> <p><b>Right to Limit Redemptions: -</b></p> <p>Subject to the approval of Board of Directors of the AMC and Trustee Company and immediate intimation to SEBI, a restriction on redemptions may be imposed by the Scheme when there are circumstances, which the AMC / Trustee believe that may lead to a systemic crisis or event that constrict liquidity of most securities or the efficient functioning of markets such as:</p> <ol style="list-style-type: none"> <li>1. Liquidity issues - when market at large becomes illiquid affecting almost all securities rather than any issuer specific security.</li> <li>2. Market failures, exchange closures - when markets are affected by unexpected events which impact the functioning of exchanges or the regular course of transactions. Such unexpected events could also be related to political, economic, military, monetary or other emergencies.</li> <li>3. Operational issues – when exceptional circumstances are caused by force majeure, unpredictable operational problems and technical failures (e.g. a black out). Such cases can only be considered if they are reasonably unpredictable and occur in spite of appropriate diligence of third parties, adequate and effective disaster recovery procedures and systems.</li> </ol> <p>Such restriction on redemption may be imposed for a specified period of time not exceeding 10 working days in any 90 days period. However, if exceptional circumstances / systemic crisis referred above continues beyond the expected timelines, the restriction may be extended further subject to the prior approval of Board of Directors of the AMC and Trustee Company giving details of circumstances and justification for seeking such extension shall also be informed to SEBI in advance.</p> <p><u>Procedure to be followed while imposing restriction on redemptions</u></p> <ol style="list-style-type: none"> <li>a. No redemption requests upto INR 2 lacs per request shall be subject to such restriction;</li> <li>b. Where redemption requests are above INR 2 lacs: <ol style="list-style-type: none"> <li>i. The AMC shall redeem the first INR 2 lacs of each redemption request, without such restriction;</li> <li>ii. Remaining part over and above INR 2 lacs shall be subject to such restriction and be dealt as under:</li> </ol> </li> </ol> |
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|                                                                                                                                                                                                          | <ul style="list-style-type: none"> <li>- Any Units which are not redeemed on a particular Business Day will be carried forward for Redemption to the next Business Day, in order of receipt.</li> <li>- Redemptions so carried forward will be priced on the basis of the Applicable NAV (subject to the prevailing Load, if any) of the subsequent Business Day(s) on which redemptions are being processed.</li> <li>- Under such circumstances, to the extent multiple redemption requests are received at the same time on a single Business Day, redemptions will be made on a prorata basis based on the size of each redemption request, the balance amount being carried forward for redemption to the next Business Day.</li> </ul>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 |
| <p><b>Cut off timing for subscriptions / redemptions / switches</b></p> <p>This is the time before which your application (complete in all respects) should reach the official points of acceptance.</p> | <p>Subscriptions/Purchases including Switch – ins of any amount</p> <ul style="list-style-type: none"> <li>• In respect of valid applications received upto 1.30 p.m. on a Business Day at the Official Point(s) of Acceptance and where the funds for the entire amount of subscription / purchase as per the application / switch-in request, are credited to the bank account of the Scheme before the cut-off time i.e. available for utilization before the cut-off time – the closing NAV of the day immediately preceding the day of receipt of application shall be applicable;</li> <li>• In respect of valid applications received after 1.30 p.m. on a Business Day at the Official Point(s) of Acceptance and where the funds for the entire amount of subscription / purchase as per the application / switch-in request, are credited to the bank account of the Scheme on the same day i.e. available for utilization on the same day – the closing NAV of the day immediately preceding the next Business Day shall be applicable.</li> <li>• Irrespective of the time of receipt of valid applications at the Official Point(s) of Acceptance, where the funds for the entire amount of subscription / purchase as per the application / switch-in request, are not credited to the bank account of the Scheme before the cut-off time i.e. not available for utilization before the cut-off time – the closing NAV of the day immediately preceding the day on which the funds are available for utilization, shall be applicable.</li> </ul> <p><b>Redemptions including Switch–Outs:</b></p> <ul style="list-style-type: none"> <li>• In respect of valid applications received upto 3 p.m. on a Business Day by the Mutual Fund – the closing NAV of the day immediately preceding the next Business Day, shall be applicable.</li> <li>• In respect of valid applications received after 3 p.m. on a Business Day by the Mutual Fund – the closing NAV of the next Business Day shall be applicable.</li> </ul> <p>Provided that, in case of receipt of valid applications through online mode, the cut-off timing of 7.00 pm shall be applicable.</p> |
| <p><b>Minimum amount for purchase/redemption/switches)</b></p>                                                                                                                                           | <p><b>Minimum Amount for Subscription / Purchase*:</b><br/>Rs. 1,000/- and in multiples of Re. 1/- thereafter.</p> <p><b>Minimum Amount for Switch in*:</b></p>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                              |

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|                                                                                     | <p>Rs. 1,000/- and in multiples of Re. 0.01/- thereafter.</p> <p><b>Minimum Additional Purchase Amount*:</b><br/>Rs. 1,000/- and in multiples of Re.1/- thereafter.</p> <p><b>Minimum Amount for Redemption / Switch-outs*:</b><br/>Rs. 1,000/- or 1 unit or account balance, whichever is lower in respect of each Option. In case the Investor specifies both the number of units and amount, the number of Units shall be considered for Redemption. In case the unitholder does not specify the number or amount, the request will not be processed.</p> <p>Where Units under a Scheme are held under both Plans and the redemption / Switch request pertains to the Direct Plan, the same must clearly be mentioned on the request (along with the folio number), failing which the request would be processed from the Regular Plan. However, where Units under the requested Option are held only under one Plan, the request would be processed under such Plan.</p> <p>*Not Applicable for Unclaimed Plan of the Scheme.</p> <p><b>Note:</b> The requirements w.r.t minimum application amount and minimum redemption amount will not be applicable for investment(s) made in the Scheme, pursuant to the Clause 6.10 of the SEBI Master Circular on 'Alignment of interest of Designated Employees of Asset Management Companies (AMCs) with the Unitholders of the Mutual Fund Schemes'.</p> <p>The requirements w.r.t minimum redemption units or account balance shall not be applicable for Units held in Demat mode.</p> |
| <b>Accounts Statements</b>                                                          | <p>The AMC shall send an allotment confirmation specifying the units allotted by way of email and/or SMS within 5 working days of receipt of valid application/transaction to the Unit holders registered e-mail address and/ or mobile number (whether units are held in demat mode or in account statement form).</p> <p>A Consolidated Account Statement (CAS) detailing all the transactions across all mutual funds and holding at the end of the month shall be sent to the Unit holders in whose folio(s) transaction(s) have taken place during the month by mail or email on or before 15<sup>th</sup> of the succeeding month.</p> <p>Half-yearly CAS shall be issued at the end of every six months (i.e. September/ March) on or before 21<sup>st</sup> day of succeeding month, to all investors providing the prescribed details across all schemes of mutual funds and securities held in dematerialized form across demat accounts, if applicable.</p> <p>For further details, refer SAI.</p>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           |
| <b>Income Distribution cum Capital Withdrawal (IDCW) / Delay in payment of IDCW</b> | <p>The payment of IDCW proceeds to the unitholders shall be made within 7 working days from the record date.</p> <p>The IDCW proceeds will be paid by way of ECS / EFT / NEFT / RTGS / Direct credits/ any other electronic manner if sufficient banking details are available with the Mutual Fund for the Unitholder.</p>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             |

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|                                                             | <p>In the event of failure of payment of IDCW proceeds within the stipulated time of 7 working days period from the record date, the AMC shall be liable to pay interest @ 15 percent per annum calculated from the record date till the date of dispatch of IDCW proceeds, to the Unit holders.</p> <p>In case of specific request for IDCW by warrants/cheques/demand drafts or unavailability of sufficient details with the Mutual Fund, the IDCW will be paid by warrant/cheques/demand drafts and payments will be made in favour of the Unit holder (registered holder of the Units or, if there are more than one registered holder, only to the first registered holder) with bank account number furnished to the Mutual Fund.</p>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           |
| <b>Redemption</b>                                           | <p>The redemption or repurchase proceeds shall be dispatched to the unitholders within 3 working days from the date of receipt of redemption/repurchase application, complete / in good order in all respects.</p> <p>However, pursuant to Clause 14.1.3 of SEBI Master Circular, AMFI vide its communication no. AMFI/35P/MEMCOR/74/2022-23 dated January 16,2023 has provided certain exceptional circumstances wherein the additional timelines shall be applicable (please refer Statement of Additional Information “SAI” for further details.</p>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                |
| <b>Bank Mandate</b>                                         | <p>It is mandatory for every applicant to provide the name of the bank, branch, address, account type and number as per SEBI requirements and any Application Form without these details will be treated as incomplete. Such incomplete applications may be liable to be rejected.</p> <p>The Registrar / AMC may ask the investor to provide a blank cancelled cheque or its photocopy for the purpose of verifying the bank account number.</p> <p>For detailed process in relation to bank mandate, kindly refer SAI.</p>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           |
| <b>Delay in payment of redemption / repurchase proceeds</b> | <p>The redemption or repurchase proceeds shall be dispatched to the unitholders within 3 working days from the date of redemption or repurchase. However, pursuant to Clause 14.1.3 of SEBI Master Circular, AMFI vide its communication no. AMFI/35P/MEM-COR/74/2022-23 dated January 16,2023 has provided certain exceptional circumstances wherein the additional timelines shall be applicable (please refer Statement of Additional Information “SAI” for further details.)</p> <p>The AMC shall be liable to pay interest to the Unit holders @ 15% p.a. or such other rate as may be prescribed by SEBI from time to time, in case the redemption / repurchase proceeds are not dispatched within 3 working days from the date of receipt of the valid redemption/repurchase application, complete in all respects.</p> <p>However, the AMC shall not be liable to pay any interest or compensation in case of any delay in processing the redemption application beyond 3 working Days, in case of any deficiency in the redemption application or if the AMC/RTA is required to obtain from the Investor/Unit holders any additional details for verification of identity or bank details or such additional information under applicable regulations or as may be requested by a Regulatory Agency or any government authority, which may result in delay in processing the application.</p> |
| <b>Unclaimed Redemption and Income Distribution</b>         | <p>In accordance with Clause 14.3 of SEBI Master circular, the unclaimed redemption amount and IDCW amount that are allowed to be deployed by</p>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      |

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| <p><b>cum Capital Withdrawal Amount</b></p>         | <p>the Mutual Fund in call money market or money market Instruments, shall also be allowed to be invested in a separate plan of only Overnight scheme / Liquid scheme / Money Market Mutual Fund scheme floated by Mutual Funds specifically for deployment of the unclaimed amounts. Further, no exit load shall be charged in this plan and TER (Total Expense Ratio) of such plan shall be capped as per the TER of direct plan of eligible scheme(s) or at 0.50%, whichever is lower.</p> <p>Provided that such schemes where the unclaimed redemption and IDCW amounts are deployed shall be only those eligible schemes which are placed in A-1 cell (Relatively Low Interest Rate Risk and Relatively Low Credit Risk) of Potential Risk Class matrix.</p> <p>Accordingly, redemption/dividend amounts remaining unclaimed based on expiry of payment instruments will be identified periodically and amounts of unclaimed redemption/dividend would be deployed by the Scheme in the respective Unclaimed Plan(s) as follows:</p> <ul style="list-style-type: none"> <li>i. Mahindra Manulife Overnight Fund - Unclaimed Redemption / Income Distribution cum Capital Withdrawal (IDCW) Option Upto 3 years; and</li> <li>ii. Mahindra Manulife Overnight Fund - Unclaimed Redemption / Income Distribution cum Capital Withdrawal (IDCW) Option Beyond 3 years.</li> </ul> <p>Investors who claim these amounts during a period of three years from the due date shall be paid initial unclaimed amount along with the income earned on its deployment. Investors who claim these amounts after 3 years, shall be paid initial unclaimed amount along with the income earned on its deployment till the end of the third year. After the third year, the income earned on such unclaimed amounts shall be used for the purpose of investor education.</p> <p>For further details regarding Unclaimed Plan(s), investors are requested to refer the Statement of Additional Information available on our website <a href="http://www.mahindramanulife.com">www.mahindramanulife.com</a>.</p> |
| <p><b>Disclosure w.r.t investment by minors</b></p> | <p>Pursuant to Clause 17.6 of SEBI Master Circular following process shall be followed for investments made on behalf of minors:</p> <ul style="list-style-type: none"> <li>i. The minor shall be the sole Unitholder in a folio. Joint holders will not be registered.</li> <li>ii. The minor Unitholder should be represented either by a natural parent (i.e. father or mother) or by a legal guardian i.e., a court appointed guardian</li> <li>iii. Payment for investment by any mode shall be accepted from the bank account of the minor, parent or legal guardian of the minor, or from a joint account of the minor with parent or legal guardian. For existing folios, the AMCs shall insist upon a Change of Pay-out Bank mandate before redemption is processed.</li> <li>iv. Irrespective of the source of payment for subscription, all redemption proceeds shall be credited only in the verified bank account of the minor i.e. the account the minor may hold with the parent/ legal guardian after completing all KYC formalities</li> <li>v. Change of Status from Minor to Major shall be registered by AMC/Registrar post submission of the documents including KYC</li> </ul>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 |

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|                                                                                         | <p>details, updated bank account details including cancelled original cheque leaf of the new account and any such other documents as may be necessary and as desired by the AMC/Mutual Fund/Registrar, in connection with the request for Change of Status from Minor to Major.</p> <p>For more information kindly read para “Investments on Behalf of Minor” and “Change of Status from Minor to Major” in Statement of Additional Information</p>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      |
| <b>Cash Investment in Mutual Funds</b>                                                  | <p>In order to help enhance the reach of mutual fund products amongst small investors, who may not be tax payers and may not have PAN/bank accounts, such as farmers, small traders/businessmen/workers, SEBI has permitted receipt of cash transactions for fresh purchases/ additional purchases to the extent of Rs.50,000/- per investor, per financial year shall be allowed subject to:</p> <ol style="list-style-type: none"> <li>compliance with Prevention of Money Laundering Act, 2002 and Rules framed there under; the SEBI Circular(s) on Anti Money Laundering (AML) and other applicable Anti Money Laundering Rules, Regulations and Guidelines; and</li> <li>sufficient systems and procedures in place.</li> </ol> <p>However, payment towards redemptions, IDCW, etc. with respect to aforementioned investments shall be paid only through banking channel.</p> <p>The Fund/ AMC is currently in the process of setting up appropriate systems and procedures for the said purpose. Appropriate notice shall be displayed on its website viz. as well as at the Investor Service Centres, once the facility is made available to the investors.</p> |
| <b>Any other disclosure in terms of Consolidated Checklist on Standard Observations</b> | Not Applicable                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           |

### III. OTHER DETAILS

#### A. PERIODIC DISCLOSURES

|                                                                                                                                                                                                                                                                                     |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                              |
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| <p><b>Fortnightly, Monthly and Half yearly Portfolio Disclosures / Financial Results</b></p> <p>This is a list of securities where the corpus of the scheme is currently invested. The market value of these investments is also stated in portfolio disclosures advertisement.</p> | <p>The AMC shall disclose portfolio (along with ISIN and yield of the instruments) of the Scheme in the prescribed format, as on the last day of the fortnight on its website viz. <a href="http://www.mahindramanulife.com">www.mahindramanulife.com</a> within 5 days from the end of each fortnight (i.e. for the periods from 1<sup>st</sup> day of the month to the 15<sup>th</sup> day of the same month and from 16<sup>th</sup> day of the month till the last day of the same month).</p> <p>Further, the AMC shall also disclose portfolio of the Scheme along with ISIN as on the last day of each month / half year on its website viz. <a href="http://www.mahindramanulife.com">www.mahindramanulife.com</a> and on the website of AMFI viz. <a href="http://www.amfiindia.com">www.amfiindia.com</a> within 10 days from the close of each month/ half-year respectively in a user-friendly and downloadable spreadsheet format.</p> <p>In case of Unitholders whose e-mail addresses are registered, the AMC shall send via e-mail the fortnightly, monthly and half-yearly statement of</p> |
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|                            | <p>the Scheme portfolio within 5 days from the close of each fortnight and within 10 days from the close of each month/ half-year respectively. Further, the AMC shall publish an advertisement in all India edition of at least two daily newspapers, one each in English and Hindi, every half year disclosing the hosting of the half-yearly statement of the schemes' portfolio(s) on the AMC's website and on the website of AMFI. The AMC shall provide a physical copy of the statement of the Scheme portfolio, without charging any cost, on specific request received from a Unitholder.</p> <p>Please refer <a href="https://www.mahindramanulife.com/downloads#mandatory-disclosures-+-Fortnightly-Debt-Portfolio-Disclosures">https://www.mahindramanulife.com/downloads#mandatory-disclosures-+-Fortnightly-Debt-Portfolio-Disclosures</a> for Fortnightly Portfolio Disclosures,</p> <p><a href="https://www.mahindramanulife.com/downloads#mandatory-disclosures-+-Monthly-Portfolio-Disclosure">https://www.mahindramanulife.com/downloads#mandatory-disclosures-+-Monthly-Portfolio-Disclosure</a> for Monthly Portfolio Disclosures</p> <p>and <a href="https://www.mahindramanulife.com/downloads#Financials-+-Mutual-Fund-Financials-+-Half-Yearly-Unaudited-Financials-and-Portfolio-Disclosure">https://www.mahindramanulife.com/downloads#Financials-+-Mutual-Fund-Financials-+-Half-Yearly-Unaudited-Financials-and-Portfolio-Disclosure</a> for Half yearly Portfolio Disclosures.</p>        |
| <b>Half Yearly Results</b> | <p>The Mutual Fund shall within one month from the close of each half year (i.e. 31<sup>st</sup> March and 30<sup>th</sup> September), host a soft copy of its unaudited financial results on its website <a href="http://www.mahindramanulife.com">www.mahindramanulife.com</a>. The Mutual Fund shall also publish an advertisement disclosing the hosting of such financial results on its website, in at least one English daily newspaper having nationwide circulation and in a newspaper having wide circulation published in the language of the region where the Head Office of the Mutual Fund is situated. The unaudited financial results shall also be displayed on the website of AMFI.</p> <p>Please refer <a href="https://www.mahindramanulife.com/downloads#Financials-+-Mutual-Fund-Financials-+-Half-Yearly-Unaudited-Financials-and-Portfolio-Disclosure">https://www.mahindramanulife.com/downloads#Financials-+-Mutual-Fund-Financials-+-Half-Yearly-Unaudited-Financials-and-Portfolio-Disclosure</a> for Half yearly Financial Results.</p>                                                                                                                                                                                                                                                                                                                                                                                                                                                    |
| <b>Annual Report</b>       | <p>The scheme wise annual report shall be hosted on the website of the AMC / Mutual Fund (<a href="http://www.mahindramanulife.com">www.mahindramanulife.com</a>) and AMFI (<a href="http://www.amfiindia.com">www.amfiindia.com</a>) not later than four months (or such other period as may be specified by SEBI from time to time) from the date of closure of the relevant accounting year (i.e. 31<sup>st</sup> March each year). Further, the physical copy of the scheme wise annual report shall be made available to the Unitholders at the registered / corporate office of the AMC at all times.</p> <p>In case of Unitholders whose e-mail addresses are registered with the Fund, the AMC shall e-mail the annual report or an abridged summary thereof to such Unitholders. The Unitholders whose e-mail addresses are not registered with the Fund may submit a request to the AMC / Registrar &amp; Transfer Agent to update their email ids or communicate their preference to continue receiving a physical copy of the scheme wise annual report or an abridged summary thereof. Unitholders may also request for a physical or electronic copy of the annual report / abridged summary, by writing to the AMC at <a href="mailto:mfinvestors@mahindramanulife.com">mfinvestors@mahindramanulife.com</a> from their registered email ids or calling the AMC on the toll free number 1800 419 6244 or by submitting a written request at any of the nearest investor service centers of the Fund.</p> |

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|                                          | <p>Further, the AMC shall publish an advertisement in all India edition of at least two daily newspapers, one each in English and Hindi, every year disclosing the hosting of the scheme wise annual report on its website and on the website of AMFI. The AMC shall provide a physical copy of the abridged summary of the annual report, without charging any cost, on specific request received from a Unitholder.</p> <p>Please refer <a href="https://www.mahindramanulife.com/downloads#Financials-+-Mutual-Fund-Financials-+-Annual-Financials">https://www.mahindramanulife.com/downloads#Financials-+-Mutual-Fund-Financials-+-Annual-Financials</a> for Annual Report.</p>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   |
| <b>Product Labelling/ Risk-o-meter</b>   | <p>In terms of Clause 17.4 of SEBI Master Circular, the Mutual Fund/AMC shall evaluate the Risk-o-meter of the Scheme on a monthly basis and shall disclose the same along with portfolio disclosure of the Scheme on its website viz. <a href="http://www.mahindramanulife.com">www.mahindramanulife.com</a> and on the website of AMFI viz. <a href="http://www.amfiindia.com">www.amfiindia.com</a> within 10 days from the close of each month. Further, any change in Risk-o-meter of the Scheme or its benchmark shall be communicated by way of Notice-cum-Addendum and by way of an e-mail or SMS to unitholders of the Scheme.</p> <p>Please refer <a href="https://www.mahindramanulife.com/downloads#mandatory-disclosures-+-Monthly-Portfolio-Disclosure">https://www.mahindramanulife.com/downloads#mandatory-disclosures-+-Monthly-Portfolio-Disclosure</a> for Product Labelling as disclosed under monthly portfolio disclosures of the Scheme.</p> <p>Further, in accordance with Clause 5.16.1 of SEBI Master Circular, the AMC shall disclose risk-o-meter of the scheme and benchmark wherever the performance of the Scheme vis-à-vis that of the benchmark is disclosed.</p>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     |
| <b>Potential Risk Class (PRC) Matrix</b> | <p>Pursuant to the provisions of Clause 17.5 'Potential Risk Class Matrix' of the SEBI Master Circular, all debt schemes are required to be classified in terms of a Potential Risk Class matrix consisting of parameters based on maximum interest rate risk (measured by Macaulay Duration (MD) of the scheme) and maximum credit risk (measured by Credit Risk Value (CRV) of the scheme). Mutual Funds are required to disclose the PRC matrix (i.e. maximum risk that a fund manager can take in a scheme) along with the mark for the cell in which the scheme resides, on the front page of initial offering application form, SID, KIM, common application form and scheme advertisements in the manner as prescribed in the said circular. The scheme(s) would have the flexibility to take interest rate risk and credit risk below the maximum risk as stated in the PRC matrix.</p> <p>Please refer the front cover page of the SID of the Scheme for the PRC matrix classification chosen by the Scheme.</p> <p>Subsequently, any change in the positioning of the Scheme into a cell resulting in a risk (in terms of credit risk or duration risk) which is higher than the maximum risk specified for the chosen PRC cell, shall be considered as a fundamental attribute change of the Scheme in terms of Regulation 18(15A) of SEBI (Mutual Fund) Regulations, 1996. The AMC shall inform the unitholders about subsequent PRC classification changes, if any, through SMS and by providing a link on their website referring to the said change.</p> <p>Further, the Mutual Fund/ AMC shall also publish the PRC Matrix in the scheme wise Annual Reports and Abridged summary.</p> |
| <b>Scheme Document (SSD) Summary</b>     | <p>In accordance with SEBI letter dated December 28, 2021 and AMFI emails dated March 16, 2022 and March 25, 2022, Scheme Summary Document</p>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                         |

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|  | <p>for all schemes of the Fund in the requisite format (pdf, spreadsheet and machine readable format) shall be uploaded on a monthly basis i.e. 15th of every month or within 5 working days from the date of any change or modification in the scheme information on the website(s) of the Fund i.e. www.mahindramanulife.com, AMFI i.e. www.amfiindia.com and Registered Stock Exchanges i.e. National Stock Exchange of India Limited and BSE Limited.</p> <p>Please refer <a href="https://www.mahindramanulife.com/downloads#mandatory-disclosures+-Scheme-Summary-Documents">https://www.mahindramanulife.com/downloads#mandatory-disclosures+-Scheme-Summary-Documents</a> for Scheme Summary Documents.</p> |
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## **B. TRANSPARENCY/NAV DISCLOSURES (DETAILS WITH REFERENCE TO INFORMATION GIVEN IN SECTION I)**

This is the value per unit of the scheme on a particular day. You can ascertain the value of your investments by multiplying the NAV with your unit balance.

The AMC will calculate and disclose the NAVs on all the Calendar Days. The AMC shall update the NAVs on its website (www.mahindramanulife.com) and of the Association of Mutual Funds in India - AMFI (www.amfiindia.com) before 11.00 p.m. on every Business Day. In case of any delay, the reasons for such delay would be explained to AMFI in writing. If the NAVs are not available before the commencement of Business Hours on the following day due to any reason, the Mutual Fund shall issue a press release giving reasons and explaining when the Mutual Fund would be able to publish the NAV.

Unitholders may also avail a facility of receiving latest NAVs through SMS on their registered mobile numbers, by submitting a specific request in this regard to the AMC / Registrar & Transfer Agent. The NAV of 'Unclaimed Redemption / Income Distribution cum Capital Withdrawal Option (IDCW) Beyond 3 years' option under the Unclaimed Plan of the Scheme shall be at face value i.e. Rs. 1000/-.

## **C. TRANSACTION CHARGES AND STAMP DUTY**

### **Transaction Charges:**

**No transaction charges shall be deducted from the investment amount for transactions/applications received from the investor and routed through any mutual fund distributor (i.e., for investment in Regular Plan) and the entire subscription amount will be invested in the Scheme.**

### **Stamp Duty**

Pursuant to Notification No. S.O. 4419(E) dated December 10, 2019 and subsequent notifications issued in this regard, by Department of Revenue, Ministry of Finance, Government of India, read with Part I of Chapter IV of Notification dated February 21, 2019 issued by Legislative Department, Ministry of Law and Justice, Government of India on the Finance Act, 2019:

- a stamp duty @ 0.005% of the transaction value would be levied on all mutual fund purchase transactions (including fresh / additional purchases, switch-in transactions, all SIP / STP-in instalments and IDCW re-investments) at the time of allotment of units;

Pursuant to levy of stamp duty, the number of units allotted on such purchase transactions to the unitholders would be reduced to that extent.

- a stamp duty @0.015% of the transaction value would be levied on transfer of mutual fund units. Further, it is hereby clarified that stamp duty shall not be levied on redemption of units by unitholders.

## D. ASSOCIATE TRANSACTIONS

Please refer to Statement of Additional Information (SAI).

### E. TAXATION: For details, please refer to clause on Taxation in SAI apart from the following:

Mahindra Manulife Mutual Fund is a Mutual Fund registered with the Securities and Exchange Board of India and hence the entire income of the Mutual Fund is exempt from the Income tax in accordance with the provisions of Section 10(23D) of the Income Tax Act, 1961 ('the Act').

The following summary outlines the key tax implications applicable to unit holders based on the relevant provisions under the Act and on the understanding of current tax legislations.

#### **Category of this Scheme:**

As the Scheme shall be primarily investing in debt and money market securities, the Scheme shall be classified as "Debt scheme -Specified Mutual Fund" (in case units are acquired on or after April 01, 2023). The Scheme shall be classified as Debt scheme - other than Specified Mutual Fund in case units were acquired before April 01, 2023, as per the provisions mentioned in the Act.

“Specified Mutual Fund” means (a) Mutual Funds which invests more than 65 per cent of its total proceeds in debt and money market instruments; or (b) a fund which invests 65 per cent or more of its total proceeds in units of a fund referred to in above sub-clause (a). The gains/losses from units of Specified Mutual Fund would be deemed to be short term capital gain/loss irrespective of period of holding. This is applicable for all such units which are acquired on or after Apr 1, 2023.

#### **I) Income Tax Rates (\*)**

| Category of Units                                                                                                                            | Resident Investors                                                                                               | Non-Resident Investors                                                                                                                                                                                                                       |
|----------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------------------------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| <b>Units of Specified Mutual Fund Schemes acquired on or after 1 April 2023</b>                                                              |                                                                                                                  |                                                                                                                                                                                                                                              |
| Capital Gain (Short term - irrespective of period of holding)                                                                                | Taxable at normal rates of tax applicable to the unitholder.                                                     | In respect of non-resident non corporate, taxable at normal rates of tax applicable to the unitholder.<br>In respect of non-resident corporate – 35%%                                                                                        |
| <b>Units of Debt schemes i.e. other than Equity Oriented Schemes and Units of Specified Mutual Fund (acquired on or after 1 April 2023).</b> |                                                                                                                  |                                                                                                                                                                                                                                              |
| Short Term Capital Gain (period of holding less than or equal to 24 months^)                                                                 | Taxable at normal rates of tax applicable to the unitholder.<br><br>Resident Companies: 30%/25%\$/ 22%\$/15%\$   | In respect of non-resident non corporate, taxable at normal rates of tax applicable to the unitholder.<br>In respect of non-resident corporate – 35%                                                                                         |
| Long Term Capital Gain (period of holding more than 24 months^)                                                                              | 12.50% without indexation (u/s 112)                                                                              | 12.50% without indexation (u/s 112)                                                                                                                                                                                                          |
| Dividend / Income distribution by mutual fund                                                                                                | Taxable at normal rates of tax applicable to the unitholder.<br><br>Resident Companies*: 30%/25%\$/ 22%\$/ 15%\$ | In respect of non-resident non corporate, taxable at normal rates of tax applicable to the unitholder.<br>In respect of non-resident corporate – 35%. If units are purchased in foreign currency, taxable @ 20% under section 115A for both. |

#### **II) TDS Rates \*\***

| Category of Units | Resident Investors | Non-Resident Investors * |
|-------------------|--------------------|--------------------------|
|-------------------|--------------------|--------------------------|

| <b>Units of Specified Mutual Fund Schemes acquired on or after 1 April 2023</b>                                                            |     |                                                                                 |
|--------------------------------------------------------------------------------------------------------------------------------------------|-----|---------------------------------------------------------------------------------|
| Capital Gain (Short term - irrespective of period of holding)                                                                              | Nil | 30% for non-residents non corporates, 35% for non-resident corporates (u/s 195) |
| <b>Units of Debt scheme i.e other than Equity Oriented Schemes and units of Specified Mutual Fund (acquired on or after 1 April 2023).</b> |     |                                                                                 |
| Short Term Capital Gain (period of holding less than or equal to 24 months <sup>^</sup> )                                                  | Nil | 30% for non-residents non corporates, 35% for non-resident corporates (u/s 195) |
| Long Term Capital Gain (period of holding more than 24 months <sup>^</sup> )                                                               | Nil | 12.50% without indexation (u/s 112)                                             |
| Dividend / Income distributed by mutual fund                                                                                               | 10% | 20%                                                                             |

**(\*) plus surcharge and Health & Education Cess ('HEC') as applicable:** - The applicable HEC rate is 4% on income-tax and surcharge.

<sup>^</sup> for mutual fund units listed on recognised stock exchange, period of holding of 12 months for nature of gain (short term or long term) is to be considered.

The applicable surcharge rate is:

a. In case of Companies: -

| <b>Net Income</b>                     | <b>Domestic companies @</b> | <b>Foreign Companies</b> |
|---------------------------------------|-----------------------------|--------------------------|
| Above Rs 1 crore and upto Rs 10 crore | 7%                          | 2%                       |
| Above Rs 10 crore                     | 12%                         | 5%                       |

@ - Surcharge at the flat rate of 10% to be levied on income tax for the companies opting for lower rate of tax under Section 115BAA or 115BAB.

b. In case of Individuals/HUFs/BOIs/AOPs and Artificial juridical persons (other than co-operative society) under section 115BAC (i.e., new tax regime): -

| <b>Net Income</b>                    | <b>Surcharge on amount of income tax on dividend income and income which is taxable under section 111A, 112 and 112A of the Act</b> | <b>Surcharge on amount of income tax on other incomes</b> |
|--------------------------------------|-------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------------------------|
| Above Rs 50 lakh and upto Rs 1 crore | 10%                                                                                                                                 | 10%                                                       |
| Above Rs 1 crore and upto Rs 2 crore | 15%                                                                                                                                 | 15%                                                       |
| Above Rs 2 crore                     | 15%                                                                                                                                 | 25%                                                       |

c. In case of Individuals/HUFs/BOIs/AOPs and Artificial juridical persons under old tax regime: -

| <b>Net Income</b>                    | <b>Surcharge on amount of income tax on dividend income and income which is taxable under section 111A, 112 and 112A of the Act</b> | <b>Surcharge on amount of income tax on other incomes</b> |
|--------------------------------------|-------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------------------------|
| Above Rs 50 lakh and upto Rs 1 crore | 10%                                                                                                                                 | 10%                                                       |
| Above Rs 1 crore and upto Rs 2 crore | 15%                                                                                                                                 | 15%                                                       |
| Above Rs 2 crore and upto Rs 5 crore | 15%                                                                                                                                 | 25%                                                       |
| Above Rs 5 crore                     | 15%                                                                                                                                 | 37%                                                       |

d. In case of firms, and local authorities, @ 12% (if their net income exceeds Rs. 1 crore).

e. In case of co-operative society (other than resident co-operative society opting under section 115BAD) @ 7% (if their net income exceeds Rs. 1 crore but does not exceed 10 core) and @12%,

where net income exceeds 10 crore. In case of resident co-operative society opting under section 115BAD, @10%.

f. The marginal relief in case of surcharge is also applicable.

\$ - The applicable tax rates are as under: -

a. A domestic company is taxable at the rate of 30%. However, tax shall be levied at 25% if the total turnover or gross receipts for the financial year 2023-24 does not exceed Rs. 400 crores.

b. A domestic company can opt for new tax regime provided under section 115BA (taxable at 25% with surcharge and cess) or section 115BAA (taxable at 22% with reduced surcharge rate of 10% on income tax and 4% health & education cess on income tax and surcharge) or section 115BAB (taxable at 15% with reduced surcharge rate of 10% on income tax and 4% health & education cess on income tax and surcharge).

\*\* The higher rate of TDS may apply in following cases: -

1. As per Section 206AA, a recipient who fails to furnish PAN to the person making a payment would suffer TDS at the higher rate of 20%. This requirement would not apply to such non-resident recipient if the details and documents are furnished to the payer under Rule 37BC inserted vide Notification No. 53/2016.

2. PAN Aadhaar linking: TDS at the higher rate of 20% shall be applicable in case PAN and Aadhaar is not linked.

For further details on taxation, please refer to the Section on 'Taxation on investing in Mutual Funds' in 'Statement of Additional Information (SAI)'. Investors should be aware that the fiscal rules/ tax laws may change and there can be no guarantee that the current tax position may continue indefinitely.

**F. RIGHTS OF UNITHOLDERS:** - Please refer to SAI for details.

#### **G. LIST OF OFFICIAL POINTS OF ACCEPTANCE**

For Details of official points of acceptance, kindly refer <https://www.mahindramanulife.com/downloads#MANDATORY-DISCLOSURES-+-Offer-Document-Related-Disclosures>

#### **H. PENALTIES, PENDING LITIGATION OR PROCEEDINGS, FINDINGS OF INSPECTIONS OR INVESTIGATIONS FOR WHICH ACTION MAY HAVE BEEN TAKEN OR IS IN THE PROCESS OF BEING TAKEN BY ANY REGULATORY AUTHORITY**

For detailed disclosure on Penalties, Pending Litigation Or Proceedings, Findings Of Inspections Or Investigations please refer <https://www.mahindramanulife.com/downloads#MANDATORY-DISCLOSURES-+-Offer-Document-Related-Disclosures>

The Scheme under this Scheme Information Document was approved by the Board of Directors of Mahindra Manulife Trustee Private Limited (Trustee to Mahindra Manulife Mutual Fund) on October 1, 2020. The Trustee has ensured that the Scheme is a new product offered by Mahindra Manulife Mutual Fund and is not a minor modification of its existing schemes.

**Notwithstanding anything contained in this Scheme Information Document, the provisions of the SEBI (Mutual Funds) Regulations, 1996 and the guidelines there under shall be applicable.**

**For and on behalf of**

**Mahindra Manulife Investment Management Private Limited**

**Sd/-**

**Anthony Heredia**

**Managing Director & Chief Executive Officer**

Date: November 24, 2025

**LIST OF BRANCH OFFICES OF MAHINDRA MANULIFE INVESTMENT MANAGEMENT PRIVATE LIMITED**

For updated list of AMC branch offices, please visit [www.mahindramanulife.com](http://www.mahindramanulife.com).

**LIST OF OFFICIAL POINTS OF CONTACTS / ACCEPTANCE OF TRANSACTIONS DURING NEW FUND OFFER & ONGOING OFFER PERIOD**

**OFFICES OF MAHINDRA MANULIFE INVESTMENT MANAGEMENT PRIVATE LIMITED**

|                              |                                                                                                                                                 |
|------------------------------|-------------------------------------------------------------------------------------------------------------------------------------------------|
| <b>Mumbai-HO</b>             | Unit No. 204, 2 <sup>nd</sup> Floor, Amity Building, Piramal Agastya Corporate Park, LBS Road, Kamani Junction, Kurla (W), Mumbai – 400 070     |
| <b>Mumbai Borivali</b>       | Parvati Hub, 1 <sup>st</sup> Floor, Office No.101-104, Off Chandavarkar Road, Next to IDFC Bank, Roshan Nagar, Borivali - West, Mumbai – 400092 |
| <b>Mumbai Ghatkopar</b>      | ZBS 2 FLR 201, Mahatma Gandhi Road, Near Doshi Nursing Home, Ghatkopar East, Mumbai, Maharashtra 400077                                         |
| <b>Mumbai - Fort</b>         | 103, Veena Chambers, 21, Dalal Street, Opp. BSE Building, Fort, Mumbai- 400001                                                                  |
| <b>Mumbai - Thane</b>        | Shop No. 5, Konark Tower, Ghantali Devi Road, Thane West, Thane - 400602                                                                        |
| <b>New Delhi</b>             | 608-609, 6th Floor, Prakash Deep Building, Tolstoy Marg, New Delhi - 110001                                                                     |
| <b>Pune</b>                  | Office No. 4, 1 <sup>st</sup> Floor, Dinkar Baug Apartment, CTS No. – 852, FP No.188, Bhandarkar Road, Pune – 411004                            |
| <b>Lucknow</b>               | 101, First Floor, Bhalla Chambers, 10 Park Lane, 5 Park Road, Hazratganj, Lucknow – 226001.                                                     |
| <b>Ahmedabad</b>             | 202, 2 <sup>nd</sup> Floor, Majestic, Near Swati Snacks, Opp. Law Garden BRTS, Law Garden, Panchvati, Ahmedabad – 380006.                       |
| <b>Vadodara</b>              | 342, 343 & 347, 3 <sup>rd</sup> Floor, Emreald One, Nr. Gujarat Kidney Hospital, Jetalpur Bridge, Jetalpur Road, Vadodara – 390007.             |
| <b>Kolkata</b>               | Room No-2, 3 <sup>rd</sup> Floor, Kankaria Centre, 2/1 Russel Street, Kolkata – 700071.                                                         |
| <b>Chennai</b>               | Suite 1B, 1 <sup>st</sup> Floor, Riaz Garden, No.29 Kodambakkam High Road, (Near Hotel Palm Grove) Nungambakkam, Chennai 600 034                |
| <b>Bangalore</b>             | S - 317, 319, 321 ,3 <sup>rd</sup> Floor, South Block, Manipal Center, 47, Dickenson Road, Bangalore – 560042.                                  |
| <b>Patna</b>                 | 609, 6 <sup>th</sup> Floor, Hari Niwas Complex, Dakbunglow Crossing, Patna- 800 001.                                                            |
| <b>Ernakulam</b>             | New Door No: 66/4588, 3rd Floor, MG Square, Padma Jn, MG Road. Ernakulam – 682035                                                               |
| <b>Indore</b>                | 215/215-A, 2 <sup>nd</sup> Floor, D M Tower, Near Janjeerwala Sqaure, 21/2, Race Course Road, New Palasia, Indore – 452 001                     |
| <b>Surat</b>                 | HG-18, ITC Building, Majura Gate, Surat, Gujrat - 395002.                                                                                       |
| <b>Jaipur</b>                | Office No. 115, 1 <sup>st</sup> Floor V-Jai City Point, Ashok Marg, C-Scheme, Jaipur – 302001.                                                  |
| <b>Guwahati</b>              | 5E, Dihang Arcade, 5 <sup>th</sup> Floor, Tarun Nagar, Near ABC Bus Stop, G. S. Road, Guwahati – 781005                                         |
| <b>Kanpur</b>                | Office No. 411, 4 <sup>th</sup> Floor, Kan Chambers Civil Lines, Kanpur-208001                                                                  |
| <b>Chandigarh</b>            | SCO 333-334, 1 <sup>st</sup> Floor, Cabin No - 216, Sector - 35B, Chandigarh - 160022                                                           |
| <b>West Bengal -Durgapur</b> | Room No - 21, 3 <sup>rd</sup> Floor, Suhatta Mall, City Centre, Durgapur - 713216                                                               |
| <b>Nagpur</b>                | 1 <sup>st</sup> Floor, Plot No 6, Fortune Business Centre, Vasant Vihar Complex, WHC Road, Shankar Nagar, Nagpur, 440010                        |
| <b>Hyderabad</b>             | 6-3-1085 / D / 601, 6 <sup>th</sup> Floor, Dega Tower, Rajbhavan Road, Somajiguda, Hyderabad, Telangana – 500082.                               |
| <b>Chhattisgarh</b>          | Shop No. F-12, 1 <sup>st</sup> Floor Raheja Towers, Opp. Crime Branch, Near Fafadih Chowk, Jail Road, Raipur, Chhattisgarh – 492001             |
| <b>Dehradun</b>              | 3 <sup>rd</sup> Floor, Soshil Tower, Curzon Road, Near Dalanwala Thana, Dehradun - 248001                                                       |

## **OFFICES OF COMPUTER AGE MANAGEMENT SERVICES LIMITED**

Andhra Pradesh: 40-1-68, Rao & Ratnam Complex, Near Chennupati Petrol Pump, M.G Road, Labbipet, Vijayawada - 520010. Flat No GF2, D NO 47-3-2/2, Vigneswara Plaza, 5th Lane, Dwarakanagar Visakhapatnam- 530 016. D No 31-13-1158, 1st Floor, 13/1 Arundelpet, Ward No. 6, Guntur - 522002. Shop No. 2, 1st Floor, NSR Complex, James Garden, Near Flower Market, Nellore - 524001. Door No: 6-2-12, 1st Floor, Rajeswari Nilayam, Near Vamsikrishna Hospital, Nyapathi Vari Street, T Nagar, Rajahmundry - 533101. Shop No: 6, Door No: 19-10-8, (Opp to Passport Office), AIR Bypass Road, Tirupati - 517501. Bandi Subbaramaiah Complex, D. No: 3/2151/2152, Shop No 4, Near Food Nation, Raja Reddy Street, Kadapa - 516001. . AGVR Arcade, 2<sup>nd</sup> Floor, Plot No. 37(Part), Layout No. 466/79 Near: Canara Bank, Sangamesh Nagar, Anantpur - 515001. H.No. Shop Nos. 26 and 27, Door No. 39/265A and 39/265B, Second Floor, Skanda Shopping Mall, Old Chad Talkies, Vaddageri, 39th Ward, Kurnool - 518 001. No.33-1, 44 Sri Sathya Complex, Main Road, Kakinada - 533001. Door No 4—4-96, 1st Floor, Vijaya Ganapathi Temple Back Side, Nanubala Street, Srikakulam - 532001. No.22b-3-9, Karl Marx Street, Powerpet, Eluru - 534002. Shop No 1128, First floor, 3rd Line, Sri Bapuji Market Complex, Ongole - 523001. Door No. 4-8-73, Beside Sub Post Office, Kothagraharam, Vizianagaram - 535001 Assam: Piyali Phukan Road, K. C. Path, House No - 1, Rehabari, Guwahati - 781008. Bangiya Vidyalaya Road Near Old post office, Durgabari, Tinsukia - 786125. G.N.B.Road, Bye Lane, Prakash Cinema, Po & Dist. Bongaigaon -783380. Amba Complex, Ground Floor, H S Road, Dibrugarh-786001. Singh Building, Ground Floor, C/O-Prabhdeep Singh Punjabi Gali, Opp. V-Mart, Gar Ali, PO & PS-Jorhat, Jorhat -785001 Utaplendu Chakraborty, Amulapathy, V.B.Road, House No.315, Nagaon -782003. House No. 18B, 1st Floor, C/o. Lt. Satyabrata Purkayastha, Opposite to Shiv Mandir, Ambicapatty, Silchar -788004. Kanak Tower -1st Floor Opp. IDBI Bank/ ICICI Bank C.K. Das Road, Tezpur Sonitpur - 784001 Bihar: 301-B, Third Floor, Patna One Plaza, Near Dak Bungalow Chowk, Patna - 800001. Brahman Toli, Durgasthan Gola Road, Muzaffarpur - 842001. Ground Floor, Gurudwara Road, Near Old Vijaya Bank, Bhagalpur - 812001. Ground Floor, Belbhadrapur, Near Sahara Office, Laheriasarai Tower Chowk, Laheriasarai, Darbhanga - 846001. Old NCC Office, Ground Floor, Club Road, Arrah-802301. R-C Palace, Amber Station Road, Opp Mamta Complex, Biharsharif - 803101. C/o Sri Vishwanath Kunj Ground Floor, Tilha Mahavir Asthan Gaya - 823001. C/C Muneshwar Prasad, Sibaji Colony, SBI Main Branch Road, Near - Mobile Tower, Purnea-854301. C/o Rice Education and IT Centre, Near Wireless Gali, Amla Tola, Katihar-854105. Chattisgarh: First Floor, Plot No. 3, Block No. 1, Priyadarshini Parisar West, Behind IDBI Bank Nehru Nagar, Bhilai - 490020. HIG, C-23 Sector - 1, Devendra Nagar, Raipur - 492004. Shop No. B - 104, First Floor, Narayan Plaza, Link Road, Bilaspur - 495001 Goa: Office no 103, 1st Floor, Unitech City Centre, M.G. Road, Panaji - 403 001. F4- Classic Heritage, near Axis Bank, Opp. BPS Club, Pajifond Margao - 403601. Office no. CF-8, 1st Floor, Business Point, Above Bicholim Urban Co-op Bank, Angod, Mapusa - 403507. No DU 8, Upper Ground Floor, Behind Techoclean Clinic, Suvidha Complex Near ICICI Bank, Vasco - 403802. 1st Floor, MIG-25, Blessed Villa, Lochan Nagar, Raigarh-496001. Gujarat - 303 - 304 ,3rd Floor Marcado, Opp Municipal Market, Nr President Hotel, C G Road, Ahmedabad - 380009. Shop No-G-5, International Commerce Center, Nr. Kadiwala School, Majura Gate, Ring Road, Surat - 395002. 103 Aries Complex, BPC Road, Off R.C.Dutt Road, Alkapuri, Vadodara - 390007. 101, A.P. Tower, B/H, Sardhar Gunj, Next to Nathwani Chambers, Anand - 388001. 501 - 503 , Bhayani Skyline, Behind Joggers Park, Atabhai Road, Bhavnagar - 364001 . 207, Manek Centre, P N Marg, Jamnagar - 361001. Office 207 - 210, Everest Building, Harihar Chowk, Opp Shastri Maidan, Limda Chowk, Rajkot - 360001. 3rd floor, Gita Nivas, Opp Head Post Office, Halar Cross Lane, Valsad - 396001. 214-215, 2nd floor, Shivani Park, Opp. Shankheswar Complex, Kaliawadi, Navsari - 396445. Office No. 4-5, First Floor RTO, Relocation Commercial Complex -B Opp. Fire Station, Near RTO Circle, Bhuj -370001. "Aastha Plus", 202-A, 2nd Floor, Sardarbag Road, Near. Alkapuri, Opp. Zansi Rani Statue, Junagadh - 362001. Shop No - F -56, First Floor, Omkar Complex, Opp Old Colony, Near Valia Char Rasta, GIDC, Ankleshwar -393002. 1st Floor, Subhadra Complex, Urban Bank Road, Mehsana - 384002. 208, 2nd Floor, HEENA ARCADE, Opp. Tirupati Tower, Near G.I.D.C. Char Rasta, Vapi - 396195. F-108, A-111, First Floor, R K Casta, Behind Patel Super Market, Station Road, Bharuch -392001. F-142, First Floor, Ghantakarna Complex, Gunj Bazar, Nadiad - 387001. A/177, Kailash Complex, Opp. Khedut Decor Gondal - 360311. Shyam Sadan, First Floor, Plot No 120, Sector 1/A, Gandhidham - 370201. Unit No. 326, Third Floor, One World - 1, Block - A, Himmatnagar - 383001. Gopal Trade Center, Shop No. 13-14, 3rd Floor, Nr. BK Mercantile Bank, Opp. Old

Gunj, Palanpur - 385001. Shop No. 12, M.D. Residency, Swastik Cross Road, Surendranagar - 363001. B 1, 1<sup>st</sup> Floor, Mira Arcade, Library Road, Opp SBS Bank, Amreli-365601. F-10, First Wings, Desai Market, Gandhi Road, Bardoli-394601. No.507, 5<sup>th</sup> Floor, Shree Ugati Corporate Park, Opp Pratik Mall, Nr Hdfe Bank, Kudasan, Gandhinagar-382421. 1<sup>st</sup> Floor, Prem Praksh Tower B/H B.N. Chambers, Ankleshwar, Mahadev Road, Godhra - 389001. Haryana: LG3, SCO 12 Sector 16, Behind Canara Bank, Faridabad - 121002. Unit No-115, First Floor Vipul Agora Building Sector -28, Mehrauli Gurgaon Road Chakkar Pur, Gurgaon - 122001. SCO 83-84, First Floor, Devi Lal Shopping Complex, Opp RBL Bank, G.T. Road, Panipat - 132103. SCO 06, Ground Floor, MR Complex, Near Sonipat Stand Delhi Road, Rohtak-124 001. 124-B/R, Model Town, Yamuna Nagar - 135001. 12, Opp. Bank of Baroda, Red Square Market, Hisar - 125001. Opposite Peer, Bal Bhawan Road, Ground Floor, Ambala - 134 003. M G Complex, Bhawna Marg, Beside Over Bridge, Sirsa - 125055. 29, Avtar Colony, Behind Vishal Mega Mart, Karnal - 132001. SCO-12, 1st Floor, Pawan Plaza, Atlas Road, Subhas Chowk, Sonapat-131001. Himachal Pradesh: I Floor, Opp. Panchayat Bhawan Main gate, Bus stand, Shimla - 171001. 1st Floor, Above Sharma General Store, Near Sanki Rest house, The Mall, Solan - 173212. Collage Road, Kangra, Dis Kangra-176001. No.328/12, Ram Nagar, 1st Floor, Above Ram Traders, Mandi-175001. Jammu & Kashmir: JRDS Heights, Lane Opp. S&S Computers, Near RBI Building, Sector 14, Nanak Nagar Jammu - 180004. Guru Nanak Institute NH-1A, Udhampur - 182101. Near New ERA Public School, Rajbagh, Srinagar, Jammu & Kashmir - 190008. Jharkhand: 1st Floor, Plot No. HE-7 City Centre, Sector 4, Bokaro Steel City, Bokaro- 827004. Urmila Towers, Room No: 111 (1st Floor) Bank More, Dhanbad - 826001. Tee Kay Corporate Towers, 3rd Floor, S B Shop Area, Main Road, Bistupur, Jamshedpur. 4, HB Road No: 206, 2nd Floor Shri Lok Complex, H B Road, Near Firayalal, Ranchi - 834001. S S M Jalan Road, Ground floor, Opp. Hotel Ashoke, Caster Town, Deoghar - 814112. Municipal Market, Annanda Chowk, Hazaribag - 825301. AT; Gram-Gutusahi Under the Nimdih, Panchayat, PO Chaibasa, Thana: Muffasil, Dist-West Singhbhum, Jharkhand - 833201. Karnataka: Trade Centre, 1st Floor 45, Dikensen Road (Next to Manipal Centre), Bengaluru - 560042. 14-6-674/15(1), SHOP No - UG11-2, Maximus Complex, Light House Hill Road, Mangalore- 575001. Classic Complex, Block no 104, 1st Floor, Saraf Colony, Khanapur Road, Tilakwadi, Belgaum - 590 006. 13, 1st Floor, Akkamahadevi Samaj Complex, Church Road, P.J.Extension, Davangere - 577002. No.204 - 205, 1st Floor 'B' Block, Kundagol Complex, Opp. Court, Club Road, Hubli - 580029. No.1, 1st Floor, CH.26 7th Main, 5th Cross (Above Trishakthi Medicals), Saraswati Puram, Mysore - 570009. 18/47/A, Govind Nilaya, Ward No 20, Sangankal Moka Road, Gandhinagar, Bellary - 583102. No.65, 1st Floor, Kishnappa Compound, 1st Cross, Hosmane Extn, Shimoga - 577201. Pal Complex, 1st Floor, Opp. City Bus Stop, SuperMarket, Gulbarga - 585101. Shop No A2, Basement Floor, Academy Tower, Opp. Corporation Bank, Manipal - 576104. First Floor, 17/1, (272) 12th Cross Road, Wilson Garden, Bengaluru-560027. Shop No.02 1st Floor, Shreyas Complex, near Old Bus Stand Bagalkot - 587101. Padmasagar Complex, 1<sup>st</sup> floor, 2<sup>nd</sup> Gate, Ameer Talkies Road, Vijayapura (Bijapur) - 586101. Vidya Bhavan Building, 1st Floor, Old Bus Stand Road, Hassan - 573201. PID No 88268, 2nd Floor, 2<sup>nd</sup> Cross, M G Road, Tumkur-572101 Kerala: Building Name: - Modayil Doorx No. :- 39/2638 DJ, 2nd Floor, 2A, M. G. Road, Cochin - 682 016, Door No.42/227-B, Chittoor Road, Opp. North Town Police Station, Kacheripadym, Cochin - 682018. 29/97G 2nd Floor, S A Arcade, Mavoor Road, Arayidathupalam, Calicut - 673016. 1307 B, Puthenparambil Building KSACS Road, Opp. ESIC office Behind Malayala Manorama Muttambalam P O, Kottayam 686501. Room No. 26 & 27, Dee Pee Plaza, Kokkalai, Trichur - 680001. TC NO: 22/902, 1st - Floor "Blossom" Bldg., Opp. NSS Karayogam Sasthamangalam Village P.O, Thiruvananthapura Trivandrum-695010 Uthram Chambers (Ground Floor) Thamarakulam, Kollam - 691 006. Room No.PP.14/435, Casa Marina Shopping Centre, Talap, Kannur - 670004. Door No.18/507(3) Anugraha, Garden Street, College Road, Palakkad - 678 001. 1st Floor, Room No - 61(63) International Shopping Mall, Opp. St. Thomas Evangelical Church, Above Thomson Bakery, Manjady, Thiruvalla - 689105. Doctor's Tower Building, Door No. 14/2562, 1st floor, North of Iorn Bridge, Near Hotel Arcadia Regency, Alleppey - 688001. KMC XXv/88, I, 2nd Floor, Stylo Complex, Above Canara Bank, Bank Road, Kasaragod-671121. Kadakkadan Complex, Opp central school, Malappuram-676505. 2nd Floor, AFFAS Building, Kalpetta, Wayanad-673121. Madhya Pradesh: 101, Shalimar Corporate Centre 8-B, South Tukogunj, Opp.Greenpark, Indore - 452001. Plot no 10, 2nd Floor, Alankar Complex, Near ICICI Bank, MP Nagar, Zone II, Bhopal - 462011. G-6 Global Apartment, Kailash Vihar Colony, Opp. Income Tax Office, City Centre, Gwalior - 474002. 8, Ground Floor, Datt Towers, Behind Commercial Automobiles, Napier Town, Jabalpur - 482001. 2nd Floor, Parasia Road, Near Surya Lodge, Sood Complex, Above Nagpur CT Scan, Chhindwara - 480001. 1st Floor, Gurunanak Dharmakanta, Jabalpur Road, Bargawan, Katni - 483501. Dafria & Co, No.18, Ram Bagh, Near

Scholar's School, Ratlam - 457001. Opp. Somani Automobile, S Bhagwanganj Sagar - 470002. 109, 1st Floor, Siddhi Vinayak Trade Center, Shahid Park, Ujjain – 456010. 11 Ram Nagar - 01st Floor, A. B. Road, Near Indian- Allahabad Bank, Dewas – 455001. 1st Floor, Shri Ram Market, Beside Hotel Pankaj, Satna-485001. Shop No 112, First Floor, Anant Vaibhav, University Road, Rewa – 486001. CAMS Service Center Plot No 49, Ward No 31, Swami Vivekanand Ward, Gully No 1, Padawa Khandwa – 450001. Maharashtra: Rajabhadur Compound, Ground Floor, Opp Allahabad Bank, Behind ICICI Bank, 30, Mumbai Samachar Marg, Fort, Mumbai - 400023. 501 – Tiara, CTS 617, 617/1-4, Off Chandavarkar Lane, Maharashtra Nagar, Borivali – West, Mumbai – 400092. 145, Lendra, New Ramdaspath, Nagpur - 440010. Vartak Pride, 1st floor, Survy No 46, City Survy No 1477, Hingne Budruk, D. P Road, Behind Dinanath Mangeshkar Hospital, Karvenagar, Pune - 411 052. 81, Gulsham Tower, 2nd Floor 81, Gulsham Tower, 2nd Floor 81, Near Panchsheel Talkies, Amaravati - 444601. 2nd Floor, Block No. D-21-D-22, Motiwala Trade Center, Nirala Bazar, New Samarth Nagar, Opp. HDFC Bank, Aurangabad – 431001. Rustomji Infotech Services, 70, Navipeth, Opp. Old Bus Stand, Jalgaon - 425001. 2 B, 3rd Floor, Ayodhya Towers, Station Road, Kolhapur - 416001. 1st Floor, “Shraddha Niketan“, Tilak Wadi, Opp. Hotel City Pride, Sharanpur Road, Nasik - 422 002. Flat No 109, 1st Floor A Wing, Kalyani Tower, 126 Siddheshwar Peth, Near Pangal High School, Solapur - 413001. 117 / A / 3 / 22, Shukrawar Peth, Sargam Apartment, Satara - 415002. Opp. RLT Science College, Civil Lines, Akola - 444001. Dev Corpora, 1st floor, Office no. 102, Cadbury Junction, Eastern Express way, Thane (West) – 400 601.351, Icon, 501, 5th floor, Western Express Highway, Andheri East, Mumbai - 400069. Jiveshwar Krupa Bldg, Shop. NO.2, Ground Floor, Tilak Chowk, Harbhat Road, Sangli - 416416. Shop No 6, Ground Floor, Anand Plaza Complex, Bharat Nagar, Shivaji Putla Road, Jalna - 431203. 3, Adelaide Apartment, Christain Mohala, Behind Gulshan-E-Iran Hotel, Amardeep Talkies Road, Bhusawal - 425201. Office no 3, 1st Floor, Shree Parvati, Plot no 1/175, Opp. Mauli Sabhagruh, Zopadi Canteen, Savedi, Ahmednagar - 414 003. House No 3140, Opp Liberty Furniture, Jamnalal Bajaj Road, Near Tower Garden, Dhule - 424001. Orchid Tower, Gr'Floor, Gala No 06, S.V.No.301/Paiki 1/2, Nachane Munciple Aat, Arogya Mandir, Nachane Link Road, At, Post, Tal. Ratnagiri, Dist. Ratnagiri - 415612. Pushpam, Tilakwadi, Opp. Dr. Shrotri Hospital, Yavatmal - 445001. BSEL Tech Park, B-505, Plot no 39/5 & 39/5A, Sector 30A, Opp. Vashi Railway Station, Vashi, Navi Mumbai – 400705. Platinum Mall, Office No.307, 3rd floor, Jawahar Road, Ghatkopar East, February 22, 2018 Mumbai 400 077. Opp Mustafa décor, Behind Bangalore Bakery, Kasturba Road, Chandrapur – 442402. Shop No.8,9 Cellar "Raj Mohammed Complex" Main Road Shri Nagar, Nanded-431605. Opp. Raman Cycle Industries, Krishna Nagar, Wardha – 442001. Office No 413, 414, 415, 4th Floor, Seasons Business Centre, Opp. KDMC (Kalyan Dombivli Municipal Corporation) Shivaji Chowk, Kalyan (W) – 421 301. Shop No. 5 & 6, B2B Elite, Ground Floor, Near Deshikendra School, Signal Camp, Latur, Maharashtra - 413512. 12/179, Bairagdar Building, Behind Congress Committee Office, Ichalkaranji – 416115. Meghalaya: 3rd Floor RPG Complex, Keating Road, Shillong - 793001 Nagaland: MM Apartment, House No.436(Ground Floor), Dr. Hokeshe Sema Road, Near Bharat Petroleum, Opp. T.K.Complex, Dimapur -797112. New Delhi: 401 to 404, 4th Floor, Kanchan Junga Building, Barakhamba Road, New Delhi 110001. Number G-8, Ground Floor, Plot No C-9, Pearls Best Height - II, Netaji Subhash Place, Pitampura, New Delhi – 110034. Office Number 112, 1st Floor, Mahatta Tower, B Block Community Centre, Janakpuri, New Delhi -110058 Odisha: Plot No- 501/1741/1846, Premises No-203, 2nd Floor, Kharvel Nagar, Unit-3, Bhubaneswar-751001. Ground Floor, Kalika Temple Street, Beside SBI Bazar Branch, Berhampur- 760 002. Near Indian Overseas Bank, Cantonment Road, Mata Math, Cuttack - 753001. J B S Market Complex, 2nd Floor, Udit Nagar, Rourkela -769012. C/o Raj Tibrewal & Associates, Opp. Town High School, Sansarak Sambalpur - 768001. B C Sen Road, Balasore - 756001. Similipada, Near Sidhi Binayak +2 Science Collage, Angul-759122. Das & Das Complex, 1st Floor, Bypass Road, opposite to Vishal Mega Mart, Chhapulia, Bhadrak, Odisha. PIN-756100. Darji Pokhari Chakka, Above om Jewellers, Hospital Square, Puri Town, Puri-752001. Pondicherry: S-8, 100, Jawaharlal Nehru Street (New Complex, Opp. Indian Coffee House), Pondicherry - 605001. Punjab: Deepak Tower, SCO 154-155, 1st Floor-Sector 17, Chandigarh - 160017. U/GF, Prince Market, Green Field, Near Traffic Lights, Sarabha Nagar Pulli, Pakhowal Road, Ludhiana - 141002. 3rd Floor Bearing Unit no-313, Mukut House, Amritsar – 143001. 144, Vijay Nagar, Near Capital Small Finance Bank, Football Chowk Jalandhar City – 144001.35 New Lal Bagh, Opposite Polo Ground, Patiala: 147001. 2907 GH, GT Road, Near Zila Parishad, Bhatinda - 151001. Near Archies Gallery, Shimla Pahari Chowk, Hoshiarpur - 146001. Street No 8-9 Center, Aarya Samaj Road, Near Ice Factory, Moga -142001. Opp Bank of Bikaner and Jaipur, Harchand Mill Road, Motia Khan, Mandi Gobindgarh -147301. 13 - A, Ist Floor, Gurjeet Market, Dhangu Road, Pathankot – 145001. Shop No.2, Model Town, Near Joshi Driving School, Phagwara-

144401. Rajasthan: R-7, Yudhisthir Marg, C-Scheme, Behind Ashok Nagar Police Station, Jaipur - 302001. AMC No. 423/30 Near Church, Opp T B Hospital, Jaipur Road, Ajmer - 305001. 256A, Scheme No:1, Arya Nagar, Alwar - 301001. C/o Kodwani Associates, Shop No 211-213, 2nd floor, Indra Prasth Tower, Syam Ki Sabji Mandi, Near Mukerjee Garden Bhilwara - 311001. 1/5, Nirmal Tower, 1st Chopasani Road, Jodhpur - 342003. B-33 'Kalyan Bhawan, Triangle Part, Vallabh Nagar, Kota - 324007. 32, Ahinsapuri, Fatehpura circle, Udaipur- 313001. Behind Rajasthan Patrika, in front of Vijaya Bank, 1404, Amar Singh Pura, Bikaner - 334001. 3, Ashok Nagar, Near Heera Vatika, Chittorgarh - 312001. C/O Gopal Sharma & Company, Third Floor, Sukhshine Complex, Near Geetanjali Book depot, Tapadia Bagichi, Sikar 332001. Sikkim: Hotel Haritage Sikkim, Ground Floor, Diesel Power House Road (D.P.H.Road), Near Janta Bhawan, P.O & P.S.Gangtok, Dist East -737101 Tamilnadu: Ground Floor No.178/10, Kodambakkam High Road, Opp. Hotel Palmgrove, Nungambakkam-Chennai - 600034. No 1334; Thadagam Road, Thirumoorthy Layout, R.S.Puram, Behind Venkteswara Bakery, Coimbatore - 641002. Shop No 3, 2nd Floor, Suriya Towers 272/273 - Goodshed Street, Madurai - 625001. 197, Seshaiyer Complex, Aghraharam Street, Erode - 638001. No. 2, I Floor Vivekananda Street, New Fairlands, Salem - 636016. 1(1), Binny Compound, II Street, Kumaran Road, Tirupur, - 641601.No. F4, Magnem Suraksaa Apartments Tiruvananthapuram Road Tirunelveli-627 002. No 8, 1st Floor, 8th Cross West Extn, Thillainagar, Trichy - 620018. DOOR NO 86, BA Complex, 1st Floor Shop No 3, Anna Salai (Officer Line) Tollgate, Vellore - 632 001. No.28/8, 1st Floor, Balakrishna Colony Pachaiappa Street, Near VPV Lodge, Kumbakonam - 612001. 126 G, V.P.Towers, Kovai Road, Basement of Axis Bank, Karur - 639002. 16A/63A, Pidamaneri Road, Near Indoor Stadium, Dharmapuri - 636701. Survey No.25/204, Attibele Road, HCF Post, Mathigiri, Above Time Kids School, Opposite to Kuttys Frozen Foods, Hosur - 635 110. 156A / 1, First Floor, Lakshmi Vilas Building, Opp. District Registrar Office, Trichy Road, Namakkal - 637001. No 59 A/1, Railway Feeder Road (Near Railway Station) Rajapalayam - 626117. 4B/A16, Mangal Mall Complex, Ground Floor, Mani Nagar, Tuticorin - 628003. No.158, Rayala Tower-1, Anna salai, Chennai - 600002.III Floor, B R Complex, No.66, Door No. 11A, Ramakrishna Iyer Street, Opp. National Cinema Theatre, West Tambaram, Chennai - 600 045. Shop No 1&2 Saradaram complex door no 6-7 Theradi kadai street, Chidambaram - 608001. IV Floor, Kalluveetil Shyras Center, 47, Court Road, Nagercoil - 629001. Telangana: HNo.7-1-257, Upstairs S B H Mangammathota, Karimnagar - 505001. Shop No: 11 - 2 - 31/3, 1st floor, Philips Complex, Balajinagar, Wyra Road, Near Baburao Petrol Bunk, Khammam - 507001. 208, II Floor Jade Arcade Paradise Circle, Hyderabad - 500003. Hno. 2-4-641, F-7, 1st Floor, A.B.K Mall, Old Bus Depot Road, Ramnagar, Hanamkonda, Warangal - 506001. No. 15-31-2M-1/41st Floor, 14-A, MIG KPHB Colony, Kukatpally, Hyderabad - 500072. H. No.: 14-3-178/1B/A/1, Near Hanuman Temple, Balaji Nagar, Boothpur Road, Mahabubnagar - 509001. No-6-4-80, 1st Floor, Above Allahabad Bank, Opp. Police Auditorium, V T Road, Nalgonda-508001. 5-6-208, Saraswathi nagar, Opposite Dr. Bharathi Rani Nursing Home, Nizamabad - 503001. 3-407/40-4, Basement floor, Royal Enfield Show Room Building, Bellampally Road, Mancherla - 504302. Tripura: Nibedita 1st floor, JB Road Palace Compound Agartala, Near Babuana Tea and Snacks, Tripura west - 799001. Uttarakhand: 204/121 Nari Shilp Mandir Marg, Old Connaught Place, Dehradun - 248001. 22, Civil Lines, Ground Floor, Hotel Krish Residency, Roorkee - 247667. Dev Bazar, Bazpur Road, Kashipur-244713. Uttar Pradesh: 1st Floor 106 to 108, City Centre Phase II, 63/ 2, The Mall, Kanpur -208001. First Floor C-10 RDC Rajnagar, Opp Kacheri Gate No.2, Ghaziabad - 201002. Office no, 107, 1st floor, Vaishali Arcade Building, Plot no 11, 6 Park Road, Lucknow-226001. No. 8, 2nd Floor, Maruti Tower Sanjay Place, Agra - 282002. 18/18A, FF-3, Gayatri Dham Milan Tower, MG Marg, Civil Lines, Prayagraj, Allahabad - 211 001. Shop No. 5 & 6, 3rd Floor, Cross Road The Mall, A D Tiraha, Bank Road, Gorakhpur - 273001. 108 1st Floor, Shivam Plaza, Opp Eves Cinema, Hapur Road, Meerut - 250002. H 21-22, Ist Floor, Ram Ganga Vihar Shopping Complex, Opposite Sale Tax Office, Moradabad - 244001. Office no 1, Second floor, Bhawani Market, Building No. D-58/2-A1, Rathyatra Beside Kuber Complex, Varanasi - 221010. Opp SBI Credit Branch, Babu Lal Kharkana Compound, Gwalior Road, Jhansi - 284001. City Enclave, Opp. Kumar Nursing Home, Ramghat Road, Aligarh - 202001. F-62 - 63, Second Floor, Butler Plaza, Civil Lines, Bareilly- 243001. 1st Floor, Krishna Complex, Opp. Hathi Gate, Court Road, Saharanpur - 247001. Commercial Shop No. GF 10 & GF 38, Ground Floor, Ansal Fortune Arcad Plot No. K-82, Sector -18, Noida - 201301. Near JCB Office, Noida - 201301. CAMS C/O Rajesh Mahadev & Co, Shop No 3, Jamia Complex Station Road, Basti - 272002. 9/1/51, Rishi Tola, Fatehganj, Ayodhya, Faizabad - 224001. Durga City Centre, Nainital Road, Haldwani - 263139. Gopal katra, 1st Floor, Fort Road, Jaunpur-222001. 159/160 Vikas Bazar Mathura - 281001. 17, Anand Nagar Complex, Opposite Moti Lal Nehru Stadium, SAI Hostel, Jail Road, Rae Bareilly - 229001. Bijlipura, Near

Old Distt Hospital, Jail Road , Shahjahanpur - 242001. Arya Nagar, Near Arya Kanya School, Sitapur - 261001. 967, Civil Lines, Near Pant Stadium, Sultanpur - 228001. 53, 1st Floor, Shastri Market, Sadar Bazar, Firozabad, Uttarpradesh-283203. F-3, Hotel Shaurya, New Model Colotpnny, Haridwar-249 408. Ground Floor, Canara Bank Building, Dhundhi Katra, Mirzapur - 231001. F26/27-Kamadhenu Market, Opp. LIC Building, Ansari Road, Muzaffarnagar – 251001. Opp Dutta Traders Near Durga Mandir Balipur Pratapgarh – 230001. West Bengal: Plot No. 3601, Nazrul Sarani, City Centre, Durgapur - 713216. Kankaria Centre, 2/1, Russell Street, (2nd Floor), Kolkata - 700071. Block – G 1st Floor, P C Chatterjee Market Complex, Rambandhu Talab PO, Ushagram, Asansol - 713303. 399 G T Road, Basement, Building Name :- Talk of the Town., Burdwan-713101. 78 , Haren Mukherjee Road, 1st floor, Beside SBI Hakimpara, Siliguri 734001. A – 1/50, Block A, Kalyani - 741235. “Silver Palace”, OT Road, Inda- Kharagpur, G.P- Barakola, P.S - Kharagpur Local - 721305, Dist-West Midnapore. 3/1, R.N. Mukherjee Road, 3rd Floor, Office space -3C, “Shreeram Chambers” Kolkata -700 001. Mouza-Basudevpur, J. L. NO.126, Haldia Municipality, Ward No 10, Durgachak, Haldia - 721602. Daxhinapan Abasan, Opp Lane of Hotel, Kalinga, SM Pally, Malda – 732101. 1st Floor, Central Bank Building Machantala, PO Bankura, Dist Bankura, West Bengal - 722101, 47/5/1, Raja Rammohan Roy Sarani PO. Mallickpara, Dist. Hoogly Seerampore -712203. Mukherjee Building, First Floor, Beside MP Jewellers, Next to Mannapuram, Ward No. 5, Link Road, Arambagh, Hooghly – 712601. RBC Road, Ground Floor, Near Barasat Kalikrishna girls High School, Barasat-700124. No.107/1, A C Road, Ground Floor, Bohorompur, Murshidabad, -742103. Bhubandanga, Opposite Shiv, Shambhu Rice Mill, 1st Floor, Bolpur 731204. S N Road Bye Lane, Badur Bagan, Near Gouri Shankar, P.O. & Dist. Cooch Behar – 736101. Babu Para, Beside Meenaar Apartment ,Ward No VIII, Kotwali Police Station – 735101. KH. No. 183/2G, opposite Hotel Blue Diamond, T.P. Nagar, Korba, – 495677 . R.N Tagore Road, In front of Kotawali P.S. Krishnanagar Nadia-741101. Rabindra Pally Beside of Gitanjali Cinema Hall P O & P S Raiganj, Dist North Dijajpur Raiganj – 733134. Police Line, Ramakrishnapally, Near Suri Bus Stand, Suri – 731101. Apurba Market, Ground Floor, Vill Mirjapur, Opp: Basirhat College, PO: Basirhat College, Dist: 24PGS (north), Basirhat, Pin- 743412. Anand Plaza, Shop No. 06 2nd Floor, Sarbananda Sarkar Street, Munsifdanga, Purulia 723101. Holding No-58, 1st Floor, Padumbasan Ward No 10, Tamluk Maniktala More, Beside HDFC Bank, Tamluk, Purba Medinipur, Tamluk- 721636. Santinagar Ward No-14, Near Upal Mukhar Puja Ground, P.O. Alipurduar, District - Alipurduar, Pin -736121.

## **OFFICIAL POINT OF ACCEPTANCE FOR TRANSACTIONS IN ELECTRONIC FORM**

Investors can undertake any transaction, including purchase / redemption / switch and avail any such online services as may be provided by the AMC from time to time through the online facility available on its official website - [www.mahindramanulife.com](http://www.mahindramanulife.com) which is the official point of acceptance for electronic transactions. Further, secured internet sites operated by CAMS will be the official point of acceptance for electronic transactions received from specified banks, financial institutions, distributors, channels etc. with whom the AMC has entered or may enter into specific arrangements. The servers of the AMC and CAMS will be the official point of acceptance for all such online / electronic transaction facilities offered by the AMC.

The financial transactions in respect of Non-individual investors/Entities routed through email, should be sent to the Designated Email ID viz., [corp.transactions@mahindramanulife.com](mailto:corp.transactions@mahindramanulife.com) , which will be the official point of acceptance for electronic transactions .

## **POINT OF SERVICE LOCATIONS (“POS”) OF MF UTILITIES INDIA PVT. LTD. (“MFUI”)**

The online transaction platform of MF Utility (“MFU”) i.e. [www.mfuonline.com](http://www.mfuonline.com) and the POS locations of MFU as designated / updated from time to time, shall be the Official Points of Acceptance (OPA) for transactions in the Scheme(s) of Mahindra Manulife Mutual Fund. For updated list of authorised POS of MFU, please visit the website of MFUI at [www.mfuindia.com](http://www.mfuindia.com).

In addition to above, Eligible Trading Members/ Depository Participants / Mutual Fund Distributors/SEBI Registered Advisors will be considered as the Official Point of Acceptance for the transactions through NSE MFSS, NMF II and BSE StAR platform.

### **OFFICIAL POINT OF ACCEPTANCE THROUGH MF CENTRAL**

MF Central has been designated as Official Point of Acceptance from September 22, 2021. MFCentral may be accessed using <https://mfcentral.com/>.